

## **Joint Inspection Report of the Committee**

Submitted in Reference to

Hon'ble National Green Tribunal (NGT), Principal Bench,

order dated 14-02-2022 in the Matter of

Original Application No. 121/2022 (By V.C)

Meenu Kanwar Rathore

Versus

State of Rajasthan & Others

### **Member of the committee**

1. Ms. Sanju Meena, SDM, Masuda, District- Ajmer (Raj.)
2. Sh Gurudutt Bohra, Senior Hydro Geologist, Ajmer (Raj.)
3. Sh Pushpendra Singh, Mining Engineer, Ajmer (Raj.)
4. Sh Deepak Tanwar, EE, Regional Officer, RSPCB, Kishangarh (Nodal Officer)

## Joint Inspection Report of the Committee

In compliance of the Hon'ble National Green Tribunal (NGT) Central Bench, Bhopal order dated 14.02.2022, in the matter of original application No. 121/2021, Meenu Kanwar Rathore versus State of Rajasthan and others, the committee of following 04 members visited the site i.e. Shyamgarh Mines, Sheopura- Kearsapura Mines and Plant of M/s Shree Cement Limited, Beawar on 14.03.2022 & 05.05.2022 to record the factual situation and actions required to be taken:

1. Ms. Sanju Meena, SDM, Masuda, District- Ajmer (Raj.)
2. Sh Gurudutt Bohra, Senior Hydro Geologist, Ajmer (Raj.)
3. Sh Pushendra Singh, Mining Engineer, Ajmer (Raj.)
4. Sh Deepak Tanwar, EE, Regional Officer, RSPCB, Kishangarh (Nodal Officer)

As per the order of Hon'ble NGT, the committee verified the factual status on these following issues: -

1. Illegal mining and blasting in hills of Aravali range and grazing land apart from leased mines of M/s Shree Cement Limited at Andheri, Panchayat Samiti, Masuda at Village- Khempura, Lulwa, Naadi, Jhak, Shyamgarh in District-Ajmer, Rajasthan.
2. Blasting has damage to property, cracks in houses.
3. Lowering of water table in wells.
4. A road has been constructed in Aravali hills of Shyamgarh, Lulwa against the environmental norms.
5. C&D waste has been dumped in grazing land in Lulwa.
6. Blasting has caused damage to roads and houses.
7. Ancient religious temple, water body and fort land has been given on mine lease for illegal mining in Shyamgarh.

### **Field Observations:-**

- As per the record and factual report of Mining Engineer, Beawar, Mining lease No. 24/1997 i.e. M/s Sheopura- Kearsapura Mines & M.L. No 03/2013 i.e. M/s Shyamgarh Mines, allotted to M/s Shree

Cement Limited, Village- Andheri Deori, Tehsil- Masuda do not come under Aravali Range. **[Annexure-1]**

- As per the information provided by Mining Department, lease area of M.L. No. 24/1997 is 08.568 Km<sup>2</sup> and lease area of M.L. No. 03/2013 is 448.50 Hectares. **[Annexure-2]**

The working pit of M.L. No 24/1997 is located at a distance of 380 metres from habitat area of Village-Lulwa and another pit which is presently non- working, is located at a distance of 800 metres from habitat area of Village-Lulwa.

The working pit of M.L. No 03/2013 is located at a distance of 700 metres from habitat area of Village-Shyamgarh. **[Annexure-3]**

Village-Shyamgarh and Lulwa are located within the lease area of the aforesaid mines. Some areas of village Kheempura, Naadi and Jhaak lies within the lease area of M/s Shree Cement Limited.

- Controlled Blasting is carried out as per the rules of Director General of Mines Safety. Copy of permission from DGMS is enclosed. **[Annexure-4 & 5]**. During the site visit on dated 14.03.2022, house of Shri Buddha Kathat S/o Shri Baadar Kathat and Shri Shakru S/o Shri Nazaru Kathat located within mining lease of Shyamgarh Mines (03/2013) were observed. No cracks were observed on the outer walls of either of the house. During the visit dated dated 05.05.2022, house of Shri Nazaru Kathat was found fully dismantled after compensating him from Shree Cement Limited.
- As per the report of Ground Water Department, there is a rising trend in ground water levels of Masuda Block of District-Ajmer. M/s Shree Cement Limited is located in Village-Andheri Deori, Tehsil Masuda, where there is a rising trend of 0.33 metre in ground water level. **[Annexure-6]**.
- No Pacca roads have been constructed within the lease area for movement of vehicles.
- M/s Shree Cement Limited is carrying out mining activities within their demarcated lease area. Overburden is being dumped on the designated site within the lease area and after which green belt development is being carried out on the overburden site.

*[Signature]*

- During visit of mining lease No. 24/1997, an anicut was observed which was found located on downstream of the hills and run off water from hills gets collected and no obstruction for flow of water was observed.
- During visit of mining lease No. 24/1997, water was found accumulated in a mining pit which is non operative since December, 2018. The accumulated water is being utilized for plantation and dust suppression within the mining lease area. It is important to state that according to rule 12(7) of MCR Rules, 2016 water from mining pit may be utilized by the lease holders for gainful purposes.

**[Annexure-7].**

- Moreover, M/s Shree Cement Limited is providing treated R.O water for drinking purpose in nearby villages on regular basis

**[Photographs enclosed as Annexure-8].**

- Raw material from ML. No. 03/2013 is being carried to a stone crusher located at ML. No. 24/1997 through roads whose maintenance is being carried out by M/s Shree Cement Limited as a part of their CSR activities.
- Controlled blasting is practised as per DGMS permission and no broken roads were found.
- As per CSR report of M/s Shree Cement Limited, Rs. 7,06,32,162/- were spent for CSR activities in nearby area during the financial year 2020-21 **[Annexure-9].**

As per records of M/s Shree Cement limited, total numbers of 2526 persons are employed, of which 986 persons belong to Tehsil- Masuda, 770 are from Tehsil- Beawar, 615 are from other districts of Rajasthan State and rest 155 employees belong to other states of India **[Annexure-9].**

- During site visit of ML. No. 03/2013, it was observed that a part of an old fort of Shyamgarh and Shiv Mandir are located within the lease area of M/s Shree Cement limited. These structures are located at a distance of approximately 2 km from the existing working pit of ML.



No. 03/2013. There is no ill effect of mining activities observed on these structures.

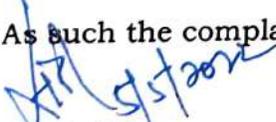
- A letter dated 17.03.2022 submitted by the complainant states that information in the complaint letter was false and misleading.

**[Annexure-10]**

- Other Photographs taken during the field visit are enclosed **[Annexure-11]**.

**Conclusions:-**

1. No mining activities are being carried out by the lease holder [M/s Shree Cement Ltd.] outside the mining lease area and within the grazing land at various places of village Khempura, Lulwa, Naadi, Jhak and Shyamgarh.
2. Mining lease area of M/s Shree Cement Ltd. does not comes under Aravali Range.
3. Mining activities are being carried out as per the permission of Directorate General of Mines Safety, Ajmer under the provisions of 106(2)(b) of the Metalliferous Mines Regulation 1961. No damage to the houses located nearby the mining lease area was observed.
4. There is a rising trend in ground water levels of Masuda Block of District-Ajmer. M/s Shree Cement Limited is located in Village-Andheri Deori, Tehsil Masuda, where there is a rising trend of 0.33 metre in ground water level.
5. As such the complaint of the applicant was not found significant.

  
**Ms Sanju Meena,**  
**SDM, Masuda**  
**Nominee of District**  
**Collector, Ajmer**

  
**Shri Pushpendra Singh Jodha**  
**Mining Engineer,**  
**Ajmer**

  
**Shri G. D. Bohra,**  
**Senior Hydrologist,**  
**Ground Water Department,**  
**Ajmer**

  
**Shri Deepak Tanwar,**  
**EE & Regional Officer,**  
**RSPCB, Kishangarh,**  
**(Nodal Officer)**

राजस्थान-सरकार

Government Of Rajasthan

कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, ब्यावर

OFFICE OF THE MINING ENGINEER, DEPT. OF MINES AND GEOLOGY, BEAWAR

खनिज-भवन / Khanij Bhawan, 18-19, नाकोडा कॉलोनी, उदयपुर रोड, ब्यावर / 18-19 Nakoda Colony, Udaipur Road, Beawar (Raj.)

email: me.beawar@rajasthan.gov.in

क्रमांक : खअ / ब्यावर / मानचित्र / 2022 /

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दिनांक :- 15-03-22

प्रेषिति :-

श्रीमान खनि अभियन्ता  
खान एवं भू विज्ञान विभाग,  
अजमेर।

विषय :- खनन पट्टा सं. 24/1997 व 3/2013 अरावली हिल्स रेंज में होने के संबंध में।

महोदय

उपरोक्त विषयान्तर्गत निवेदन है कि आप द्वारा मेसर्स श्रीसीमेंट लि० के पक्ष में स्वीकृत खनन पट्टा सं. 24/1997 वास्ते खनिज लाईमस्टोन (सीमेंटग्रेड) निकट ग्राम श्योपुरा-केसरपुरा तहसील मसूदा जिला अजमेर व खनन पट्टा सं. 3/2013 खनिज लाईमस्टोन (सीमेंटग्रेड) निकट ग्राम श्यामगढ तहसील मसूदा जिला अजमेर का क्षेत्र अरावली हिल्स रेंज में होने अथवा नहीं होने के संबंध में सूचना चाही गई है जिसके कम में निवेदन है कि क्षेत्र सम्बन्धित जी.टी. शीट एवं कार्यालय रिकॉर्ड के अनुसार अरावली हिल्स मे नहीं आता है एवं माननीय सर्वोच्च न्यायालय की रिट याचिका संख्या 202/1995 (गोदावर्मन बनाम युनियन ऑफ इण्डिया) में अरावली हिल्स के सन्दर्भ में पारित आदेश संख्या 08.04.2005 कन्टेम्पट पिटिशन (सी.) 412/2004 के अनुसार सर्वोच्च न्यायालय के आदेश कि अवहेलना मे नही आता है।



(श्याम कापड़ी)  
खनि अभियन्ता,  
ब्यावर

## राजस्थान-सरकार

### कार्यालय खनि अभियंता, खान एवं मू-विज्ञान विभाग, अजमेर।

क्रमांक/खअ/अज/विविध/3187

दिनांक:- 23.03.2022

प्रेषित:-

श्रीमान उपखण्ड अधिकारी

मसूदा, जिला अजमेर।

विषय:- दिनांक 14.03.2022 को श्रीमान जिला कलेक्टर महोदय, अजमेर के आदेश क्रमांक कअ/एफ 12(सी)/राजस्व/2022/79 दिनांक 25.02.2022 से गठित संयुक्त जांच कमेटी की तथ्यात्मक रिपोर्ट के संबंध में।

महोदय,

दिनांक 14.03.2022 को श्रीमान जिला कलेक्टर महोदय, अजमेर के आदेश क्रमांक कअ/एफ 12(सी)/राजस्व/2022/79 दिनांक 25.02.2022 से गठित संयुक्त जांच कमेटी (श्रीमान उपखण्ड अधिकारी, मसूदा, श्रीमान अधिशाषी अभियंता, एवं क्षेत्रीय अधिकारी, प्रदूषण नियन्त्रण बोर्ड, किशनगढ़, श्रीमान वरिष्ठ मू-जल वैज्ञानिक, भूजल विभाग, अजमेर व खनि अभियंता, अजमेर) श्रीमति मीनू कंवर राठौड़, प्रधान, पंचायत समिति मसूदा, जिला अजमेर के शिकायत पत्र में वर्णित बिन्दुओं की जांच हेतु मैसर्स श्री सीमेण्ट लि0, ब्यावर के ग्राम पंचायत लूलवा, अंधेरी देवरी, श्यामगढ़, तहसील मसूदा, जिला अजमेर में स्थित खनन पट्टा संख्या 24/1997 व 03/2013 का निरीक्षण किया गया। वक्त निरीक्षण संलग्न शिकायत प्रतिवेदन के बिन्दुवार तथ्यात्मक जांच रिपोर्ट निम्नानुसार है:-

1. प्रतिवेदन के बिन्दू संख्या 1 पर राजस्व विभाग की टिप्पणी अपेक्षित है।
2. प्रतिवेदन के बिन्दू संख्या 2 पर राजस्व विभाग की टिप्पणी अपेक्षित है।
3. प्रतिवेदन के बिन्दू संख्या 3 में वर्णित वर्षों पुराना श्यामगढ़ किला एवं शिवकुण्ड है, उस जगह श्री सीमेण्ट लि0 द्वारा लीज कराना बताया गया है। जिसके संबंध में जांच के दौरान पाया गया कि शिवकुण्ड, खनन पट्टा संख्या 3/2013 के लीज क्षेत्र के अन्दर आता है एवं वर्षों पुराने श्यामगढ़ किले के परकोटे की दीवार का कुछ हिस्सा उक्त खनन पट्टा क्षेत्र में आता है। मौके पर उक्त दोनों स्थान खनन पट्टे में वर्तमान वर्किंग पिट से लगभग 2 किलोमीटर दूर स्थित है। जिससे कि उक्त दोनों स्थानों पर खनन से प्रभाव संभावित नहीं है।
4. प्रतिवेदन के बिन्दू संख्या 4 में वर्णित तथ्यों की जांच में पाया गया कि खनन पट्टा संख्या 24/1997 जो कि क्षेत्रफल 8.568 वर्ग किमी हेतु सर्वश्री श्रीसीमेण्ट लि0 के पक्ष में प्रभावशील है व खनन पट्टा संख्या 03/2013 जो कि क्षेत्रफल 448.50 हैक्टेयर हेतु सर्वश्री श्रीसीमेण्ट लि0 के पक्ष में प्रभावशील है। उक्त दोनों खनन पट्टा क्षेत्रों में से खनन पट्टा संख्या 3/2013 के क्षेत्र में ग्राम श्यामगढ़ के आबादी के मकान अविस्थित है, जो कि खननपट्टा क्षेत्र में वर्किंग पिट से लगभग 700 मीटर दूरी पर स्थित है। इसी प्रकार खनन पट्टा संख्या 24/1997 में वर्तमान वर्किंग पिट से ग्राम लूलवा की आबादी लगभग 380 मीटर दूरी पर है एवं पुराने वर्किंग पिट से ग्राम लूलवा की आबादी लगभग 800 मीटर की दूरी पर स्थित है। उक्त सभी ग्राम खनन पट्टा क्षेत्र के अन्दर आते हैं। उक्त दोनों खनन पट्टा क्षेत्र में खनन पिट अवस्थित है। ग्राम खीमपुरा, नाड़ी एवं झाक के आंशिक खसरे लीज क्षेत्र के अन्तर्गत आते हैं।
5. प्रतिवेदन के बिन्दू संख्या 5 में वर्णित तथ्यों की जांच में पाया गया कि खनन पट्टा संख्या 24/1997 के क्षेत्र में एक बड़े पिट में पानी भरा हुआ मिला, जिसके संबंध में बताया गया कि इस पिट में से पानी का उपयोग खनन पट्टे में पौधारोपण एवं डस्ट सप्रेसन के काम में उपयोग लिया जाता है। एम.सी.आर 2016 के नियम 12(7) के अनुसार पिट के पानी का उपयोग पट्टेधारी द्वारा किया जा सकता है। (नियम की प्रति संलग्न है)

6. प्रतिवेदन के बिन्दू संख्या 6 में वर्णित तथ्यों की जांच में पाया गया कि खनन पट्टा संख्या 03/2013 से खनिज के वाहन भरकर खनन पट्टा संख्या 24/1997 में स्थित केशर पर आते हैं जिसके दौरान वाहनों द्वारा ग्राम नीमगढ़ के खसरा संख्या 5348 एवं 5336 में स्थित कच्चे रास्ते का उपयोग किया जाता है, जिसके रखरखाव का कार्य श्रीसीमेन्ट के द्वारा अपने सी.एस.आर. के अन्तर्गत किया जाता है। खनन पट्टा क्षेत्र से खनिज के ओवरलोड वाहनों के निर्गमन के संबंध में श्रीमान जिला कलक्टर महोदय, अजमेर को जिला परिवहन अधिकारी को पाबंद कराने हेतु लिखा जाना उचित है।
7. प्रतिवेदन के बिन्दू संख्या 7 में वर्णित तथ्यों की जांच श्रीमान अधिशाषी अभियंता, एवं क्षेत्रीय अधिकारी, प्रदूषण नियन्त्रण बोर्ड, किशनगढ़ से अपेक्षित है।
8. प्रतिवेदन के बिन्दू संख्या 8 में वर्णित तथ्यों की जांच में पाया गया कि कार्यालय खनि अभियंता, ब्यावर से प्राप्त तथ्यात्मक रिपोर्ट/रिकार्ड अनुसार खनन पट्टा संख्या 24/1997 एवं 03/2013 अरावली पर्वत श्रृंखला में नहीं आते हैं।
9. प्रतिवेदन के बिन्दू संख्या 9 में वर्णित तथ्यों की जांच श्रीमान अधिशाषी अभियंता एवं क्षेत्रीय अधिकारी, प्रदूषण नियन्त्रण बोर्ड, किशनगढ़ से अपेक्षित है।
10. प्रतिवेदन के बिन्दू संख्या 10 में वर्णित तथ्यों की जांच में पाया गया कि खनन पट्टा संख्या 24/1997 में जो एनिकट स्थित है, वो पहाड़ी की ढलान पर स्थित है जिसमें पहाड़ी की ढलान पर बहकर आने वाला पानी एकत्रित होता है जिससे उनका बहाव क्षेत्र अवरोधित नहीं होता है।
11. प्रतिवेदन के बिन्दू संख्या 11 में वर्णित तथ्यों की जांच में पाया गया कि खनन पट्टा क्षेत्र के अधिकांश सीमा पिल्लर लगे हुए हैं, परन्तु कई जगह पर जीर्ण-शीर्ण/क्षतिग्रस्त अवस्था में पाये गये एवं उनमें स्थित वर्किंग पिटो में कई जगहों पर तारबंदी नहीं की गयी है।
12. प्रतिवेदन के बिन्दू संख्या 12 में वर्णित तथ्यों की जांच के दौरान खनन पट्टा संख्या 03/2013 में पश्चिमी दिशा में स्थित ग्राम नीमगढ़ में स्थित श्री शंकरु पुत्र श्री नजरु काठात एवं श्री बुद्धा पुत्र श्री बादर काठात के मकान देखे गये। उक्त दोनों मकान लीज क्षेत्र के अन्दर स्थित पाये गये। दोनों मकानों में मकानों की बाहरी दीवारों को देखने पर किसी भी प्रकार की दरारें नहीं पाई गईं। उक्त दोनों खनन पट्टों में ब्लॉस्टिंग करने हेतु नियमानुसार खान सुरक्षा निदेशालय से अनुमति लेकर कन्ट्रोल ब्लॉस्टिंग की जा रही है (अनुमति की प्रति संलग्न है)। नीमगढ़ से श्यामगढ़ जाने वाले पक्की सड़क से 160 मीटर दूरी पर खनन पट्टा संख्या 03/2013 में खनन कार्य किया जा रहा है जो कि एम.सी. आर. के नियमानुसार सार्वजनिक स्थान, नेशनल हाईवे, पक्का निर्माण से 50 मीटर दूरी पर खनन कार्य किया जा सकता है। प्रदूषण एवं कुए के जल स्तर गिरने के संबंध में टिप्पणी श्रीमान अधिशाषी अभियंता, एवं क्षेत्रीय अधिकारी, प्रदूषण नियन्त्रण बोर्ड, किशनगढ़, एवं श्रीमान वरिष्ठ भू-जल वैज्ञानिक, भूजल विभाग, अजमेर से अपेक्षित है।
13. प्रतिवेदन के बिन्दू संख्या 13 में वर्णित तथ्यों पर टिप्पणी राजस्व विभाग से संबंधित है।
14. प्रतिवेदन के बिन्दू संख्या 14 में वर्णित तथ्यों की जांच में पाया गया कि बीसलपुर फेयजल का उपयोग श्रीसीमेन्ट के प्लांट क्षेत्राधिकार में स्थित श्रीसीमेन्ट की आवासीय कॉलोनियों में सप्लाय होता है।
15. प्रतिवेदन के बिन्दू संख्या 15 में सिलिकोसिस रोगियों के इलाज हेतु मुआवजा राज्य सरकार द्वारा समय-समय पर जिला स्तर से दिया जा रहा है। खनन पट्टों पर डस्ट स्प्रिंकलर का उपयोग किया जा रहा है एवं कर्मचारियों द्वारा पर्सनल प्रोटेक्शन एक्वूपमेंट का उपयोग किया जाता है।
16. प्रतिवेदन के बिन्दू संख्या 16 के अनुसार कई बार जन-प्रतिनिधियों एवं ग्रामीणों द्वारा शिकायतें की गई हैं, जिनका निस्तारण कार्यालय खनि अभियंता, ब्यावर द्वारा समय-समय पर किया गया है।

  
 खनि अभियंता, अजमेर

# Operative Pit of M.L.NO. 24/97.

ANNEXURE-3



Operative lease area of M.L.NO. 03/2013.

ANNEXURE-3



MINISTRY OF LABOUR  
KHAN SURAKSHA MAHANIDESHALAYA  
DIRECTORATE GENERAL OF MINES SAFETY  
AJMER REGION, A J M E R.  
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ANNEXURE-4

NO.AJ/BEAWAR/PER/97/ 5768 AJMER-305001 DATED

27-11-1997

From:  
A.K.Rudra,  
Director of Mines Safety,  
Ajmer Region, Ajmer.

TO:  
The Agent,  
Sheopura Kesharpura Limestone Mine,  
M/s.Shree Cement Ltd.,  
BANGUR NAGAR, POST BOX NO.33  
BEAWAR-305901.

SUB:- PERMISSION UNDER REGULATION -106(2)(b) OF METALLIFEROUS MINES REGULATIONS- 1961 FOR WORKING AT SHEOPURA KESHARPURA LIMESTONE MINE NO.2 WITH HEAVY EARTH MOVING MACHINERIES AND DEEP HOLE BLASTING.

Dear Sir,

Please refer to your letters No.9610 dated 21.08.97 on the above subject.

2.0 The matter has since been examined in this Directorate. In exercise of the powers conferred on the Chief Inspector of Mines (also Director General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations 1961 and by virtue of authorisation granted to me by the Chief Inspector of Mines (also Director General of Mines Safety) under Section 6(1) of Mines Act, 1952, I hereby permit you to work the above named mine with the help of Heavy Earth Moving Machinery subject to the conditions given in the enclosed APPENDIX.

3.0 In the event of the any change in the circumstances with this permission which is likely to endanger the lives of persons employed in the mine or the mining operations for which this permission has been granted shall be stopped forthwith and intimation to be sent to the undersigned. The said mining operations shall not be resumed without express and written permission from this Directorate.

3.1 If at any time any of the conditions subject to which this permission has been granted is violated or not completed with this permission shall be deemed to have revoked with immediate effect.

3.2 This permission may be amended or withdrawn at any time if considered necessary in the interest of safety without prejudice to any other provisions of law which are applicable or may be applicable at any time.

4.0 This Directorate shall be informed as soon as mining operations are commenced in accordance with the above permission. Intimation about completion of the mining operations should also be sent promptly and in any case not later than one month thereof.

Yours faithfully,

  
DIRECTOR OF MINES SAFETY  
AJMER REGION, AJMER.

A P P E N D I X

MMR - 106

Conditions for or/working opencast mines with the help of heavy machinery for digging, excavation and removal of ore etc. under clause(2)(b) of Regulation 106 of the Metalliferous Mines Regulations, 1961.

I. GENERAL

1. Except where otherwise provided for in this conditional permission, all provisions of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.
2. This conditional permission is subject to amendment or withdrawal at any time.

II. OPENCAST WORKING

1. HEIGHT AND WIDTH OF BENCHES.

- 2.(a) The height of the benches in overburden, ore body or other rock formation shall not be more than the height of the boom of the machine used for digging, excavation or removal.

(b) The width of any bench shall not be less than -

- i) The width of the widest machine plying on the bench plus two meters; or
- ii) if dumpers ply on the bench - three times the width of the dumper; or
- iii) The height of the bench, which-ever is more.

(c) When persons are employed within 5m of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

3. ROADS OF TRUCKS AND DUMPERS ETC.

- 3.1 All roads for trucks, dumpers or other mobile machinery shall be maintained in good conditions.

- 3.2 Where practicable, all roads from the opencast workings shall be arranged to provide one way traffic.

Where this is not practicable, no road shall be of a width less than three times the width of the largest vehicle plying on that road unless, definite turnouts and waiting points are designated.

- 3.3 All corners and bends in roads shall be made in such a way that the operations and drivers of vehicles have clear view for a distance of not less than 30 meters, along the road.

Wherever it is not possible to ensure a visibility for a distance of 30 meters there shall be provided two roads for the up and down traffic.

- 3.4 Except with the express permission of Chief Inspector in writing and subject to such conditions as he may specify therein no road shall have a gradient steeper than 1 in 16 at any place.

Provided that in case of Ramps over small stretches a gradient upto 1 in 10 may be permitted.

3.5 Where any road exist above the level of the surrounding area, it shall be provided with strong parapet walls or embankments not less than 1 meter in height to prevent any vehicle from getting off the road.

#### 4.0 SUPERVISION

1. During every production shift the opencast workings shall be placed under the charge of an Asstt. manager and during maintenance shift the workings shall be placed under charge of foramen, who shall be responsible to see that all the regulations and the orders made thereunder are strictly complied with.

#### 5.0 MAINTENANCE OF MACHINES

5.1 If the Engineer, mechanical foreman or other competent person making an inspection notices any defect in any machinery the said machinery shall not be used until the defects has been remedied.

5.2 Any defect in a machinery reported by its operator shall be promptly attended to.

5.3 Any machine found to be in unsafe unsafe operating condition shall be tagged at the operator's position "OUT OF SERVICE DO NOT USE " and its use shall be prohibited until the unsafe condition has been corrected.

5.4 All repairs to a machine shall be done at a location which will provide a safe place for the persons engaged on repairs.

5.5 Except for testing trial or adjustment which must necessarily be done while the machine is in motion, every machine shall be shut down and positive means taken to prevent its operation while any repair or manual lubrication is being done.

5.6 Power shall be disconnected when repairs are made to any electric machine.

5.7 Any machinery equipment or part thereof which is suspended or held apart by use of slings, hoists or jacks shall be substantially blocked or cribbed before men are permitted to work underneath or between such machinery, equipment or part thereof.

#### 6.0 OPERATION OF MACHINE:

6.1a) No person other the operator or his helper if any or the manager of any persons so authorised in writing y the manager shall ride on a shovel (or drag line)

b) No person shall be permitted to ride in the bucket of a shovel.

c) No shovel or drag-line shall be operated in a position where any part of the machine, suspended loads or lines are brought closer than 3 meters to exposed high voltage lines, unless the current has been cut out off and the line deener gassed. A Notice of this requirement shall be pasted at the operator's position.

d) Electrical cables, if any shall be laid on such a manner that they are not endangered either by falling rocks or by a mobile equipment.

6.2a) The shovel bucket shall be pulled out of the bank as soon as it is full.

- c) When being operated in soft or unstable ground every shovel (and drag-line) shall be supported by heavy planks or pole as to distribute the load of the machine over larger area and to prevent any danger of the shovel (or drag line) over turning.
- d) When not in use, the shovel or dragline shall be moved to and stood on stable ground.

If more than one stripping machine is in used in any area, either on the same bench or on different benches the machine shall be so spaced that there is no danger of accident from flying or falling objects etc. from one machine to the other.

#### 7.0 DUTIES OF MACHINERS, FILTERS AND ENGINEERS:

- 7.1a) At the commencement of every shift he shall personally inspect and test every machine and vehicle, paying special attention to the following details -
  - i) That the brakes and the warning devices are in working order;
  - ii) If the vehicle or machine is required to work after day light hours that the lights are in working order. He shall not permit the vehicle or machine to be taken out for work and not drive vehicle unless he is satisfied that it is mechanically sound and in efficient working order.
- 7.2b) The mechanic shall maintain a record of every inspection in a bound book kept for the purpose. Every entry in the book shall be signed and dated by the person making the inspection.

#### 8.0 OPERATION OF TRUCKS - DUMPERS AND OTHER VEHICLE:

- 8.1 No person shall be permitted to ride on the running board of a truck or dumper.
  - a) As far as possible, loaded trucks or dumper shall not be reversed on gradient.
  - b) Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion material is dumped from the truck dumper, or other such vehicle.
  - c) Standard traffic rules shall be adopted and followed during movement of all trucks and dumpers. They shall be prominently displayed at the relevant places in the opencast working and truck/dumper roads.
- 8.2 When not use every truck or dumper shall be moved to stood proper parking places.
- 8.3 No persons shall be permitted to work on the chases of truck or dumper with the body in a raised position until the truck or dumper body has been securely blocked in position. The mechanical hoist mechanism alone shall not be depended upon to hold the body of the truck or dumper in raised position.
- 8.4 No authorised person shall be permitted to enter or remain in any dumping yard or turning points.

9.0 RULES OF MACHINE OPERATORS:

- 9.1a) The operator shall not operate the machine when persons are in such proximity as to be endangered.
- b) He shall not swing the bucket of shovel over passing haulage units. While the trucks/dumpers are being loaded he shall swing over the body of the truck/dumper and not over the cab unless the cab is protected by a substantially strong cover.
- 9.2a) The operator shall not allow any authorized person to ride on the machine.

10. RULES OF TRUCK/DUMPER OPERATORS:

- 10.1 a) He shall not drive too fast. He shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly far enough ahead to be sure that he can pass it safely. He shall also sound the audible warning signal before overtaking.
- b) When approaching a stripping equipment the driver of the truck/dumper shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received proper audible signal in reply.
- c) Before crossing a road or railway line he shall reduce his speed, look in both directions along the road or line and shall proceed across the road or line only if it is safe to do so.
- d) The driver shall sound the audible warning signal while approaching blind corner of any other points from where persons may walk in front unexpectedly.
- e) The driver shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the authorized zone to which he is moving for the purpose of the driver.
- f) The driver shall be sure of clearance before driving through tunnels, archway, plant structures etc.
- g) The driver shall see that the vehicle is not overloaded and the material is not loaded in a truck or dumper so as to project horizontally beyond the sides of the body and that any material projecting beyond the front or rear is indicated by a red flag during day and by red light after dark hours.
- h) The driver shall not allow any unauthorized persons to ride on the vehicle. He shall also not allow more than the authorized number of persons to ride on the vehicle.

  
Director of Mines Safety,  
Ajmer Region,  
Ajmer.

Memo No. AJ/BEAWAR/PER/97/ 5770 AJMER-305001 Dated 27.11.1997

Copy forwarded for information & necessary action to:-

- 1) The Manager, Sheopura Kesharpura Limestone Mine, M/s. Shree Cement Ltd.  
P.O. BOX NO. 33, Beawar-305901 (Raj.)
- 2) The Owner-Shepurakesharpura Limestone Mine, M/s. Shree Cement Ltd.  
Bangurnagar P.O. BOX NO. 33, Beawar-305901 (Raj.)

  
DIRECTOR OF MINES SAFETY,  
AJMER REGION, AJMER.



भारत सरकार

Government of India  
श्रम एवं रोजगार मंत्रालय  
Ministry of Labour & Employment  
खान सुरक्षा महानिदेशालय  
Directorate General of Mines Safety



ई मेल : [dgmsair@rediffmail.com](mailto:dgmsair@rediffmail.com)  
फैक्स 0145- 2425792. दूरभाष : 0145-2425537 (का)  
आनासागर लिंक रोड, अजमेर- 305 001

पत्र संख्या: अज/निदे/155(1) & 162(5)/2018/

दिनांक / / 2018

प्रेषक:

खान सुरक्षा निदेशक  
अजमेर क्षेत्र, अजमेर

सेवामें

अभिकर्ता

श्यामगढ लाईमस्टोन खान

मेसर्स श्री सीमेन्ट लिमिटेड

पोस्ट बॉक्स संख्या 33, बांगर नगर

पोस्ट ब्यावर, 305 901, जिला अजमेर, राजस्थान

**विषय :** धातु खान विनियम 1961 के विनियम 106(2)(b) के तहत मेसर्स श्री सीमेन्ट लिमिटेड की श्यामगढ लाईमस्टोन खान (एम एल संख्या 3ए/2013) पर भारी यंत्रों के प्रयोग एवं डीप होल ब्लास्टिंग की अनुमति।

महोदय

Please refer to your application vide letter No. SCL/SHM/DGMS/2017/5996, dated 27.09.2017, and surface plan No. SCL/SHM/DGMS/102, dated 31.12.2017 on the above subject.

The matter has been considered in light of information furnished by you in your application and accompanying plans. By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961, and by virtue of the authorization granted to me by the Chief Inspector of Mines (also designated as Director-General of Mines Safety) under Section 6(1) of Mines Act, 1952, I hereby grant you relaxations from the said provisions to work Shyamgarh Limestone Mine belonging to M/s Shree Cement Limited by deployment of HEMM and with a system of deep hole blasting in the area shaded grey on plan under reference, subject to the following conditions strictly being complied with:

1.0 **General:**

1.1 The area shaded grey on surface plan No. SCL/SHM/DGMS/102, dated 31.12.2017 shall be physically demarcated on the ground.

1.2 *The opencast workings shall not be extended in areas unless the land has been acquired by M/s Shree Cement Limited and is under the physical possession of the management.*

1.3 **No blasting shall be conducted in the mine within 100 m of any permanent surface structure/building, not belonging to Owner of the mine.**

1.4 No deep hole blasting (Depth of hole more than 3.0 m and dia more than 34 mm) shall be conducted in the mine within 300m of a building or structure of permanent nature not belonging to the owner of the mine without obtaining specific permission under Regulation 164(1-B) of the Metalliferous Mines Regulations, 1961 in writing from this Directorate.

1.5 No working shall be made or extended beneath or within 45 meters of electric lines belonging to Rajasthan State Electricity Board, or within 45 metres of trestles/poles of the said lines, school buildings, public roads cutting across the mine boundary or any other building/structure of permanent nature not belonging to M/s Shree Cement Limited unless permission, as required by the provisions of Regulation 109 of the Metalliferous Mines Regulations, 1961, is obtained in writing from this Directorate.

1.6 No shovel/excavator/dozer/dumper/truck/tipper or any other heavy earth moving machinery shall be operated from a position where any part of the machinery can be brought closer than 3 meters to the exposed electric lines, unless the current has been cut off and the line is de-energized. A notice to the effect shall be posted at operator's seat.

1.7 Except where otherwise provided for in this conditional permission, all provisions of the Metalliferous Mines Regulations, 1961 shall be strictly complied with.

2.0 **Opencast Working:**

2.1 **Height and Width of Benches**

2.1.1 The height of benches in overburden, ore body or other rock formation shall not be more than the maximum digging height of the machine used for digging, excavation, removal or loading or **9.0m**, whichever is less.

2.1.2 Width of any bench shall not be (a) less than width of the widest machine plying on the bench plus 2.0m, or (b) if tipper/dumpers ply on the bench, 3 times the width of the tipper/dumper plus 5.0m, or (c) the height of the bench, whichever is more.

2.1.3 When persons are employed within 5m of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

2.2 **Roads for Trucks and Dumpers etc:**

2.2.1 All roads for trucks/dumpers/mobile machinery shall be maintained in good condition

2.2.2 No haul road for HEMM/dumpers/trucks/ tippers shall have a gradient steeper than 1 in 16 at any place.

2.2.3 Wherever practicable, all roads for dumpers/trucks/tippers from the opencast workings shall be arranged to provide one-way traffic. Width of the haul road shall not be less than "2 times the width of the largest vehicle plus 3.0m" plying on that road. Where it is not practicable to provide for one way traffic, no road shall be of a width less than "three times the width of the largest vehicle plus 5.0m" plying on that road. Definite turn-outs, crossing points, and waiting points shall be designated and demarcated by proper sign boards for the guidance of drivers of such dumpers/trucks/tippers.

2.2.4 All corners and bends in haul roads for HEMM/dumpers/trucks/tippers shall be so designed, made and kept maintained that the operators and drivers of vehicles plying on the road have clear view along the road, for a distance of not less than three times the braking distance of largest HEMM when plying at the rated speed, as fixed by the manager.

2.2.5 Where visibility for a distance as above cannot be ensured, separate lanes shall be provided at all corners and bends in haul roads of widths not less than "2 times the width of the largest vehicle plus 3.0m" plying on that road. The lanes shall be separated by a strong divider for up and down traffic, and the divider shall be adequately lighted and painted with fluorescent zebra-lines at its sides.

2.2.6 Where any part of the road exists above the level of the surrounding area, a strong parapet wall or embankment, not less than 1.0m wide at the top with sides sloping on either side, and of height not less than the diameter of the tyre of the largest dumper/truck/tipper or light vehicle plying on it, shall be provided and kept maintained to prevent any out of control vehicle getting off the road and rolling down. Dumping of mud or overburden shall not be treated as parapet wall.

### 2.3 Spoil banks/overburden dumps

2.3.1(a) Spoils, overburden or debris shall be deposited at places belonging to the mine and duly approved by the manager in writing.

(b) Spoils, overburden or debris shall not be deposited, beneath transmission, telephone or power lines or near any other public structure.

(c) The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The spoil bank face shall not be retained by artificial means.

2.3.2 (a) The spoils, overburden or debris shall not be deposited within 45m of a railway line, public road, other public works or other structures of permanent nature, not belonging to management.

(b) A suitable fence shall be erected between any railway line, other public works or road, or buildings or structures not belonging to the management, and the toe of every active spoil bank so as to prevent un-authorized persons from approaching the spoil bank.

2.3.4 No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

### 7.0.0 GENERAL LIGHTING:

7.1.0 Adequate general lighting arrangements conforming to stipulations not less than as specified in Govt. Notification No.GSR-829 dated 18.6.75, published in the Gazette of India dated

05.07.1975, Part-II, Section 3(1) (reproduced in DGMS (Legis.) Circular No. 3 of 1976), issued under Regulation 148(2) of the CMR, 1957, shall be provided at all opencast workings, haul roads, dump yards, sumps and other working places for working the mine beyond day-light hours.

- 7.2.0 Illumination surveys at interval not exceeding 30 days shall be conducted at all work places to ascertain that stipulations of Govt. Notification No.GSR-829 dated 18.6.75 are being met with.
- 7.3.0 Suitable searchlights shall be provided to the concerned mine officials for better supervision at night.
- 7.4.0 Where natural light is insufficient, arrangements for general lighting of the work place shall be made during working hours.

**9.0.0 PRECAUTIONS AGAINST DUST:**

- 9.1.0 Adequate arrangements to allay dry dust by wetting shall be made during operation of drilling, loading, unloading, crushing, dressing etc., and also, on haul roads and benches where mobile HEMM, trucks and dumpers operate. The directives contained in D.G.M.S (Tech.) Circular No. 16 of 1975 should be complied with.
- 9.2.0 All drills shall be provided with wet drilling arrangement and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.
- 9.3.0 Dust survey shall be carried out once in every quarter and a copy of the same shall be submitted to this Directorate.

**10.0.0 PROTECTION OF WORKERS AGAINST NOISE & VIBRATION:**

- 10.1.0 Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to excessive noise and vibration. To ensure this, the requirements of D.G.M.S (Tech) Circular No. 18 of 1975 shall be complied with.

**11.0.0 PROTECTIVE EQUIPMENT:**

- 11.1.0 Every person working in the mine shall be provided with, and shall use, helmet and protective footwear of a type approved by the Chief Inspector of Mines.
- 11.2.0 All the persons employed beyond daylight hours in opencast workings, dump yard, CHP, etc. shall be provided with, and shall use, fluorescent jacket and helmet with fluorescent band.

**3.0 Supervision :**

3.1 A person, possessing First Class Manager's Certificate of competency granted under the Metalliferous Mine Regulations, 1961, shall be appointed as the manager of the mine. Deployment of HEMM shall be suspended in the absence of the Manager with aforesaid qualification.

3.2 Adequate number of supervisors including duly qualified Foremen and Mining Mates shall be appointed in each working shifts to assist the manager. The Manager, Foreman and Mate shall be responsible to ensure compliance of stipulations of conditions governing grant of this permission and other provisions of the Regulations, Rules, bye-laws, orders, and circulars issued from time to time, as may be applicable. They shall also supervise transport and loading operations being done by contractor(s), if any.

- 3.3 The Manager shall not manage more than one mine.
- 3.4 No ore dressing/handling/processing plant is attached with the mine.

3.5 Manager shall in particular –

- (a) make frequent inspections for evidence of slides or of material that may slide or roll from the high wall (including the face and sides) or spoil-bank;
- (b) not allow any person to work under overhanging ledges or where there is evidence of slides, until such danger has been removed;
- (c) ensure that every person engaged in dressing operations on high walls/sides is provided with, and uses, a safety belt of a type approved by the Chief Inspector;
- (d) ensure that all loose material is removed from high wall/side before persons are engaged there; and
- (e) ensure that parapet walls along truck roads are properly maintained.

#### 4.0 SHOT FIRING

- 12.1.3 A proper record for every blast, showing blasting parameters like hole size, spacing, burden, depth of holes, number of holes fired in the round, charge/hole, charge/delay and total charge of explosives fired in the round, with a rough sketch showing the drilling and firing pattern shall be kept maintained in a bound paged register kept for the purpose by the blasting in-charge (an Assistant Manager) and shall be countersigned by the Manager on every entry.

#### 4.1.0 PRECAUTIONS WHILE DRILLING

- 4.1.1 The position of every deep-hole to be drilled shall be distinctly marked by the mine foreman so as to be readily seen by the Drillers.

#### 4.1.2

- (i) No drilling shall be commenced in an area where shots have been fired, until the blaster has made a thorough examination at all places, including remaining butts of old deep-holes, for unexploded charges that the drill may strike.

- (ii) No drill or bore rod or pick shall be inserted in butts of old deep-holes.

- 4.1.3 No person shall be permitted to remain within a radius of 20m or within 60 m. on the same bench where charging of holes with explosives is being carried out.

#### 4.2 Transport of Explosives :

- 4.2.1. Where explosives are transported in bulk for deep hole blasting the following precautions shall be taken :-

Transport of explosives from the magazine to the priming station or the site of blasting shall not be done except in the original wooden or cardboard packing cases. The quantity of explosive transported at one time to the site of blasting shall not exceed the actual quantity required for use in one round of shots. The explosives shall be

transported to the site of blasting not more than 90 minutes before the commencement of charging of the holes.

4.2.2(a) No mechanically propelled vehicle shall be used for the transport of explosives unless it is of a type approved in writing by the Chief Inspector provided that a Jeep or Land Rover may be used for the transport of detonators from magazines to 'priming stations' subject to the following conditions :-

(i) Not more than 200 detonators are transported in a vehicle at a time;

(ii) The detonators are packed suitably in a wooden box;

(iii) The wooden box containing detonators is placed inside an outer metal case of construction approved by the Chief Inspector;

(iv) The outer metal case shall be suitably bolted to the floor of the vehicle or otherwise fixed in a wooden frame so that the container does not move about while the vehicle is in motion; and

(v) No person shall ride on the rear portion of the vehicle.

(b) Every vehicle used for the transport of explosive shall be marked or placarded on both sides and ends with the word "Explosives" in white letters not less than 15 centimeters high on a red back ground.

(c) Every mechanically propelled vehicle transporting/explosives shall be provided with not less than two fire extinguishers (one of carbon tetrachloride type for petroleum fire and the other of carbon dioxide under pressure type for electrical fire) suitably placed for convenient use.

4.2.3( a) The vehicle used for the transport of explosives shall not be overloaded and in no case shall the explosive cases be piled higher than the sides of its body.

(b) Explosives and detonators shall not be transported in the same vehicle, at the same time.

4.2.4 (a) No person other than the driver and his helper ( not below 18 years of age) shall ride on a mechanically propelled vehicle used for the transport of explosives.

(b) A vehicle loaded with explosive shall not be left unattended.

(c) The engine of a vehicle transporting explosives shall be stopped and the brakes set securely before it is unloaded or left standing.

(d) A vehicle loaded with explosives shall not be taken into garage or repair shop and shall not be parked in a congested place.

(e) A vehicle transporting explosives shall not be refuelled except in emergencies and then only when its engine is stopped and other precautions taken to prevent accident.

(f) No trailer shall be attached to a vehicle transporting explosives.

4.2.5 (a) Every vehicle used for the transport of explosives shall be carefully inspected once in every 24 hours by a competent persons to ensure that :

(i) Fire extinguishers are filled and in place;

(ii) The electric wiring is well-insulated and firmly secured;

(iii) The chassis, engine and body are clean and free from surplus oil and grease;

(iv) The fuel tank and feed lines are not leaking; and

(v) Lights, brakes and steering mechanism are in good working order.

(b) All report of every inspection made under sub-clause (a) shall be signed and dated by competent person making the inspection.

4.2.6. All operations connected with the transport of explosives shall be conducted under the personal supervision of a foreman solely placed in charge of blasting operations at the mine.

4.2.7. The blaster shall personally search every person engaged in the transport and use of explosives and shall satisfy himself that no person so engaged has in his possession any cigarette, 'biri' or other smoking apparatus, or any match or any other apparatus of any kind capable of producing a light, flame or spark.

#### 4.3.0 GENERAL PRECAUTIONS DURING SHOT FIRING.

4.3.1 (a) Shots shall not be fired except during the hours of day light. All holes charged on any one day shall be fired on the same day.

(c) As far as practicable the shot-firing shall be carried out either between shifts or during the rest interval or at the end of work for the day.

4.3.2 During the approach and progress of an electric storm, the following precautions shall be taken: -

(a) No explosive, particularly detonators shall be handled.

(b) If charging operations have begun, the work shall be discontinued until the storm has passed.

(c) If the blast is to be fired electrically, all exposed wires shall be coiled up and if possible, placed in the mouth of the holes or kept covered by something other than a metal plate.

(d) All wires shall be removed from contact with the steel rails of a haulage tracks so as to prevent the charge being exploded prematurely by a local strike of the lightning.

4.3.3 (a) Precautions with regard to taking shelter, etc. as laid down in Regulation 164 of the Metalliferous Mines Regulations, 1961 shall be taken.

(b) Notwithstanding what is contained in Metalliferous Mines Regulation 1961, no person other than blaster and his assistants, if any, shall be permitted to remain within a radius of 20 meters or within 60 meters on the same bench where charging of holes with explosive is being carried out.

4.3.4 Notwithstanding anything contained in the Metalliferous Mines Regulations, 1961, the preparation of charges and the charging and stemming of holes shall be carried out under the personal supervision of foreman who shall fire the shots in deep-holes himself.

#### 4.0 *Deployment of HEMM*

##### 4.1 *Design aspects of equipments:*

4.1.1 Every machinery or vehicle shall be provided with efficient warning devices, front and rear lights, and efficient brakes.

4.1.2 Every shovel, excavating/loading/digging machine shall be so designed as to afford the operator clear and uninterrupted vision all around and shall be provided with a retracting ladder, a portable lamp for emergency in case the machine is deployed beyond day-light hours, and suitable portable fire extinguishers.

4.1.3 The operator's cabin of heavy earth moving machinery shall be well designed and substantially built so as to ensure adequate protection to the operator against heat, dust, noise etc. and at the same time provided adequate safety to the operator in the event of overturning of heavy earth moving machinery. A seat belt for the safety of the operator shall be provided.

##### 4.2 *Maintenance of Equipment*

4.2.1 If the engineer, mechanical foreman or other competent person making an inspection notices any defect in any machinery, the said machinery shall not be used until the defect has been remedied.

4.2.1 Any defect in machinery reported by its operator shall be promptly attended to.

4.2.2 Any machine found to be in an unsafe operating condition shall be tagged at the operator's position 'OUT OF SERVICE DO NOT USE' and its use shall be prohibited until the unsafe condition has corrected.

4.2.3 All repairs to a machine shall be done at a location which will provide a safe place for the persons engaged on repairs.

4.2.4 Except for testing, trial or adjustment which must necessarily be done while the machine is in motion, every machine shall be shut down and positive means taken to prevent its operation while any repair or manual lubrication is being done.

4.2.5 Power shall be disconnected when repairs are made to any electric machine.

4.2.6 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists or jacks shall be substantially blocked or cribbed before men are permitted to work underneath or between such machinery, equipment or part thereof.

4.2.7 All repairs of a machinery or vehicle shall be done at properly laid repair sheds and workshops so as to ensure due protection to work persons deployed at those places from the movement of heavy earth moving machinery.

4.2.8 Every place of drilling and earth moving machinery or equipment and every truck, dumper etc. shall be maintained in good and safe working condition.

#### 4.3 *Schedule of maintenance:*

4.3.1 The code of instructions furnished by the manufacturers in the matter of maintenance of various machinery and vehicles and preventive maintenance schedules for each type of machinery and vehicle shall be strictly followed.

4.3.2 Every machine in use shall be thoroughly inspected once at least in every 24 hours by a competent person. Any damaged or worn out parts shall be replaced immediately.

4.3.3 A report of every inspection made under clause (4.3.2) shall be recorded in a bound paged book kept for the purpose and shall be signed & dated by person making the inspection.

4.3.4 Every machine and vehicle shall be allocated at least one day in every week for maintenance. Before the machine or vehicle is sent out for work after maintenance, it shall be thoroughly inspected by the Engineer or mechanical foreman or other competent person, appointed by the manager in writing, who shall satisfy himself that the machine or vehicle is mechanically sound and in efficient working order.

4.3.5 A report of every inspection made under clause (4.3.4) shall be recorded in a bound paged book kept for the purpose, and shall be signed and dated by the person making the inspection.

#### 4.4 *Examination of machinery and vehicle at the beginning of every shift:*

4.4.1 At the commencement of every shift, the engineer or mechanic or foreman or other authorized competent persons shall personally inspect and test every machine and vehicle paying special attention to the following details:

- (a) that the brakes and the horn or other warning devices are in working order;
- (b) if the vehicle or machine is required to work after day light hours that the lights are in working order.

4.4.2 He shall not permit the vehicle or machine to be taken out for work nor shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.

4.4.3 He shall also maintain a record of every inspection in a bound paged book kept for the purpose. Every entry in the book shall be signed and dated by the person making the inspection.

#### 5.0 *Safety features to be provided on dumpers/tippers, excavators, dozers and drills*

5.1 *Dumpers/tippers/trucks:* Following safety features shall be provided in dumpers/tippers/trucks:

- (a) efficient fail-safe service brake, and a parking brake,
- (b) efficient secondary brake so that the truck/tipper/dumper can be stopped in an emergency, or in the event of failure of service brake,

- (c) an efficient speed retarder or an exhaust brake to keep in check the speed of the vehicle during its down-gradient travel,
- (d) proper seat equipped with seat belts of a type prescribed by the manufacturer for driver, and separate seat(s), also duly equipped with seat belts, for person(s) other than operator/driver, if such person(s) authorised to ride in the dumper/truck/tipper,
- (e) a substantially strong cabin guard extension over the driver's/operator's cabin,
- (f) alarm and an indicator to warn the operator that the truck/tipper/dumper body is still in lifted position
- (g) rear view mirrors of adequate size on either side of the vehicle,
- (h) blind-spot mirrors to enable the operator to have clear visibility of blind area in and around the dumper/truck/tipper,
- (i) automatically operated audio-visual alarm of an approved type which gets switched on no sooner the gear lever is shifted in "reverse" position,
- (j) efficient horn & side indicator lights;
- (k) efficient head-lights & tail lights, if the truck/tipper/dumper is required to work beyond day-light hours,
- (l) auto dipping system to reduce glare on the eyes of the operator when approaching other trucks/tippers/dumpers during night operation
- (m) blinking type of hazard warning lights on all sides of the truck/tipper/dumper which, irrespective of engine's running can be switched on in case the truck/tipper/dumper breaks down or is stopped/stationed/parked on haul road or in operational area of other truck/tipper/dumper/equipment,
- (n) retro reflective reflectors on all sides,
- (o) speed limiting device, mechanical or electronic, to restrict the speed of the dumper/tipper/ truck to maximum as fixed by the manager,
- (p) propeller shaft guard,
- (q) fire resistant hydraulic hoses in hot zones,
- (r) fire-resistant sleeves/conduits housing electrical cables/wires,
- (s) mechanical steering locking to prevent untoward movement of steering wheel and tyre for safety of persons attending the dumper/tipper/truck whilst its engine is running,
- (t) mechanical type anti-collision device, such as tail-gate protection, bumper extension, etc., to protect operator from head on and head to tail collision,
- (u) proximity warning device to alert the operator when approaching other trucks/tippers/ dumpers and to indicate persons working in the proximity.
- (v) fire extinguishers/fire-fighting equipment

**5.2 Excavators/shovels/back-hoe & other loading/digging equipment:** Following safety feature shall be provided in excavators/shovels/back-hoe & other loading/digging equipment:

- (a) All functions cut-off switch,
- (b) Swing Motor brake (in case of shovels),
- (c) Fire resistant hydraulic hoses,
- (d) Fire-resistant sleeves/conduits housing cables/wires,
- (e) Turbo-charger guard,
- (f) Seat belt of a type prescribed by the manufacturer at operator's seat,
- (g) Vent valve on top of hydraulic tanks,
- (h) A baffle plate between hot zone and cold zone,
- (i) Provisions for limiting hydraulic cylinders (stoppers),
- (j) all other warning devices prescribed by the manufacturer,
- (k) Front and rear lights of adequate intensity to render adequate illumination within working area of the machine if the machine is required to work beyond day-light hours,
- (l) Blinking type of hazard warning lights on all sides of the HEMM which, irrespective of engine's running can be switched on in case the machine breaks down or is stopped/stationed/ parked in operational area of other HEMM,
- (m) An efficient portable fire extinguisher so placed as to be within easy reach of the operator.
- (n) A portable lamp for use in emergency by the operator, unless the loading equipment is not intended to be used beyond day-light hours;

5.3 **Dozers & road graders:** Following safety features shall be provided in dozers & road graders:

- (a) Roll-over protection,
- (b) Fire resistant hydraulic hoses,
- (c) Fire-resistant sleeves/conduits housing cables/wires,
- (d) Turbo-charger guard,
- (e) Seat belt of a type prescribed by the manufacturer at operator's seat,
- (f) A baffle plate between hot zone and cold zone,
- (g) Front and rear lights of adequate intensity to render adequate illumination within working area of the machine if the machine is required to work beyond day-light hours,
- (h) Blinking type of hazard warning lights on all sides of the HEMM which, irrespective of engine's running can be switched on in case the machine breaks down or is stopped/stationed/ parked in operational area of other HEMM,
- (i) An efficient portable fire extinguisher so placed as to be within easy reach of the operator.
- (j) A portable lamp for use in emergency by the operator, unless the loading equipment is not intended to be used beyond day-light hours;

5.4 **General:**

5.4.1 An approved type of fire suppression system shall be provided in all equipments.

5.4.2 The stability test of HEMM shall be carried out at least once in year and after every major over haul by an independent agency.

5.4.3 All cranes and overhead crane shall be subject to proof load test and NDT test once in a year from a competent authority.

5.4.4 All pressure vessels/air receivers shall be subjected to hydraulic and NDT test and shall be carried out by a competent authority.

5.4.5 A code of practice for installation operation and maintenance of all equipment shall be prepared and implemented before putting the equipment to use in mine.

5.4.6 The layout of the workshop shall be required as per DG's Circular No. 8 of 2003.

6.0 **Operation of machines:**

6.1(a) Every heavy earth moving machinery (dumper/tipper/truck, excavator/shovel/ back-hoe, loading/digging equipment, dozer & drill) shall be under the charge of a competent person (herein called the 'operator') authorised in writing by the Manager.

(b) Operator/driver of each HEMM shall be selected from amongst persons possessing requisite qualifications. The selection process shall comprise a test to check driving/operating skill, aptitude, health and oral examination of the candidate by a competent selection committee. The selected person shall be trained and their competency shall be evaluated by a board constituted by the mining company.

(c) All operators of HEMM shall undergo regular checks to test their driving/operating skill, knowledge and health once in every five years.

6.2 To prevent unauthorized driving, a system shall be evolved whereby the ignition key and/or cabin key always remain with the driver/operator or with specifically designated competent person.

6.3 No person other than the operator or his helper if any or the manager or any person so authorized in writing by the manager shall ride on a shovel or dragline.

- 6.4 No person shall be permitted to ride in the bucket of a shovel.
- 6.5 Electrical cables, if any, shall be laid in such a manner that they are not endangered either by falling rocks or by any mobile equipment.
- 6.6 Excavator/shovel/ back-hoe or other loading/digging equipment bucket shall be pulled out of the bank as soon as it is full.
- 6.7 When not in operation, the bucket shall be pulled out of the bank.
- 6.8 When being operated in soft or unstable ground, every excavator/shovel/ back-hoe, loading/digging equipment shall be supported by heavy planks or poles so as to distribute the load of the machine over larger area and to prevent any danger of the HEMM over-turning.
- 6.9 When not in use, the excavator/shovel/ back-hoe, loading/digging equipment shall be moved to and stood on stable ground.
- 6.10 If more than one excavator/shovel/ back-hoe, loading/digging equipment is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is no danger or accident from flying/falling objects from one machine to the other.
- 7.0 *Duties of Machine operators:*
- 7.1 At the commencement of every shift, the operator shall also personally inspect and test the machine, paying special attention to the following details:
- (i) That brakes and every warning device are in working order; and
  - (ii) If the machine is required to work after day-light hours, lights are in working order.
- 7.2 He shall not take out the machine for work nor shall he operate the machine unless he is satisfied that it is mechanically sound and in efficient working order.
- 7.3 The operator shall not operate the machine when persons are in such proximity as to be endangered.
- 7.4 He shall not swing the bucket of shovel over passing haulage units. While the trucks/ dumpers/tippers are being loaded, he shall swing over the body of the truck/dumper/ tipper and not over the cab, unless the cab is protected by a substantially strong cover.
- 7.5 The operator shall not allow any unauthorized person to ride on the machine.
- 8.0 *Operation of Truck, Dumpers and other Vehicles:*
- 8.1 Every truck/tipper/dumper and other wheeled trackless equipment shall be operated by a competent person authorized in writing by the manager herein called 'operator/ driver'.
- 8.2 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck/tipper/dumper and other wheeled trackless equipment.
- 8.3 No person shall or shall be permitted to, ride on the board/cabin platform of a running truck/tipper/dumper and other wheeled trackless equipment.
- 8.4 As far as possible, loaded trucks/tippers/dumpers shall not be reversed on gradients.

- 8.5 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped from the truck, dumper, or other such vehicle.
- 8.6 Standard Traffic Rules shall be adopted and followed during movement of all trucks and dumpers. Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all truck/tipper/dumper and other wheeled trackless equipment. They shall be prominently displayed at relevant places in the opencast workings & on truck/dumpers roads.
- 8.7 When not in use, every truck, tipper or dumper or other wheeled trackless machinery shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or dumper or other wheeled trackless machinery shall not be parked at a place where it cannot be observed.
- 8.8 No person shall, or shall be permitted to, work on the chassis of a truck or dumper, with the body in a raised position unless the truck or dumper body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck or dumper in a raised position.
- 8.9 No person other than those authorised shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.
- 8.10 In respect of every truck/dumper or class of truck/dumper, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road construction etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.
- 8.11 When not in use every truck/tipper or dumper shall be moved to and stood on proper parking places.
- 9.0 *Duties of Truck/Tipper/Dumper Operators:*
- 9.1 Before commencing work, the driver/operator shall personally check the dumper/ truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and shall also test the vehicle, paying special attention to the following details :
- (a) that all brakes, speed retarder, and steering system are in proper working order;
  - (b) that all safety features and warning devices are in working order;
  - (c) that automatically operated audio visual reversing alarm are in working order;
  - (d) blind spot mirrors and rear view mirrors are provided;
  - (e) that all lights including hazard lights are in working order, if the vehicle is required to work after day-light hours.
- 9.2(a) The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.
- (b) He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorised to ride the vehicle, are properly seated and also wear safety belts.
- 9.3 The driver shall keep the cab window clean so as to ensure clear vision at all times.
- 9.4 The driver shall ensure that parking brake is on, before stopping the engine.
- 9.5(a) The driver shall handle the truck/tipper/dumper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear and apply retard brakes so that minimum of braking is required.

(b) He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.

(c) When approaching a loading/digging equipment, the driver of the truck or dumper shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.

(d) Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line and shall proceed across the road or railway line only if it is safe to do so.

(e) He shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle or he has the assistance of a 'spotter' duly authorized in writing for the purpose by the manager. He shall give an audible warning signal before reversing a truck or dumper.

(f) He shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.

(g) He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.

9.6 The driver shall see that the vehicle is not overloaded.

9.7 The driver shall not allow any unauthorized person to ride on the vehicle. He shall also not allow more than the authorized number of persons to ride on the vehicle.

9.8 The driver shall not allow any person to ride on the running board of a truck/tipper or dumper.

9.9 The driver shall not attempt to overtake another vehicle unless he can see clearly far enough ahead to be sure that he can pass it safely. He shall also sound the audible warning signal before overtaking.

#### 10.0 *Duties of Mechanics, Fitters and Engineers:*

10.1 At the commencement of every shift, he shall personally inspect and test every machine and vehicle paying special attention to the following details:

- (a) that the brakes and the warning devices are in working order;
- (b) if the vehicle or machine is required to work after day-light hours, that the lights are in working order.

10.2 He shall not permit the vehicle or machine to be taken out for work nor shall he drive the vehicle unless he is satisfied that it is mechanically sound and in efficient working order.

10.3 The mechanic/fitter/engineer shall maintain a record of every inspection in a bound paged book kept for the purpose. Every entry in the book shall be signed and dated by the person making the inspection.

#### 11.0 *Additional duties of engineer in-charge of HEMM/Equipment:*

11.1 During each shift, the HEMM, machines, equipments & accessories deployed in the mine, including ones deployed through contractual agencies, shall be placed under the charge of such

number of qualified and experienced engineers as are adequate to effect their adequate inspection, examination, and maintenance in a safe working order.

11.2 During his shift the engineer(s) shall -

- (a) inspect & examine machines, equipments and accessories, and satisfy himself that they are in sound and safe working order.
- (b) not allow any machine, equipment to be used, if it is found defective.
- (c) ensure that every machine/equipment/accessory is used in a safe and efficient manner
- (d) ensure that each operation/activity concerning repair, maintenance and operation of machinery/equipment is carried on in a safe and efficient manner.

### 12.0 *Testing of brakes of dumpers/tippers/trucks/mobile HEMM*

12.1 Brakes of every truck, dumper and any other wheeled trackless machine shall be tested atleast once in two weeks, in a manner as indicated below :

(a) **SERVICE BRAKE TEST:** The brake shall be tested as specified by the manufacturer of the vehicle or shall be tested by running it on a specified gradient and speed when fully loaded. The vehicle should stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(b) **PARKING BRAKE TEST:** The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

12.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager. In case any defect in braking system is observed in any equipment/HEMM, such equipment/HEMM shall be taken off from operation and record thereof shall be kept maintained.

### 13.0 *Miscellaneous:*

13.1 Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the manager or competent person authorized for the purpose. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle.

13.2 Persons engaged in surface operation and in particular the contractor's workers shall be provided closer and competent supervision.

13.3 All persons engaged at any work within the mine premises through the contractors shall be provided relevant training and other job related briefings and that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of "Traffic Rules".

13.4 Each and every operation, including the operation carried out through contractor's worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.

13.5(a) The Manager shall issue to every Driver/Operator, Supervisor and Mine Official connected with the use of Heavy Earth Moving Machinery, a copy of rules/regulations, orders made thereunder and guidelines listed in this permission governing his duties, in a language understood by the person concerned. The Manager shall also frame code of practices for each operation and copy of the same shall also be handed over to all concerned in a language understood by the person concerned.

(b) The Manager and the Engineer shall be responsible to ensure that all the precautions and guidelines listed in this permission are strictly followed by all concerned. It shall be the duty of all statutory persons to enforce the stipulations of this permission, and codes of practices so framed.

13.6 Manual workers shall not be employed on any bench where HEMM is deployed or on the next lower bench. Manual workers shall be employed only after withdrawal of HEMM and only at the places where benches conform to the requirement of Regulation 106(1), 106(4) and 106(5) of the Metalliferous Mines Regulations, 1961.

13.7 All the precautions and directives given in DGMS circulars issued from time to time shall be compiled with.

14.0 *Please note that this permission is subject to the following additional conditions:*

14.1 In the event of any change in the circumstances connected with this permission/ exemption which is likely to endanger the life of persons employed in the mine or the mine, the mining operations for which this permission has been granted shall be stopped forthwith and intimation thereof shall be sent to this Directorate. The said mining operation shall not be resumed without express and fresh permission in writing from this Directorate.

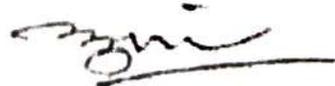
14.2 If at any time any one of the conditions, subject to which this permission/exemption has been granted, is violated or not complied with, this permission/exemption shall be deemed to have been revoked with immediate effect.

14.3 This permission/exemption may be amended or withdrawn at any time if considered necessary in the interest of safety and is being issued under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961, only, without prejudice to any other provisions of law, which may be or may become applicable at any time.

14.4 This Directorate shall be informed as soon as the mining operations are commenced in accordance with the above permission/exemption. Intimation about completion of the mining operations should also be sent promptly and in any case not later than one month thereof.

15.0 *Unless renewed, this permission/relaxation shall be valid for a period of 5 (five) years from the date of issue of this letter.*

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(अरविन्द कुमार)  
खान सुरक्षा निदेशक  
अजमेर क्षेत्र, अजमेर

**Brief note on hydrogeological conditions around M/S  
Shree Cement Limited (SCL) Andheri Deori, P.S.  
Masuda, District Ajmer**

**Location:-** Shree Cement Limited Plant site is located around the Village Andheri Deori Block Masuda between 74<sup>0</sup>23'38" East longitudes & 26<sup>0</sup>04'39" North latitudes and 7 Km. away of Southeast of Beawar town.

**Topography: -** The land is generally flat and the natural drainage system of the area and runoff generated does not cause any flooding or silt ration problem city

**Rainfall :-** The average 10 Year annual rainfall are as follows.

Annual Rainfall (mm)									
2012	2013	2014	2015	2016	2017	2018	2019	2020	2021
572.0	401.0	541.0	410.5	604.0	546.5	359.5	696.0	404.5	782.0

The average 10 Year Rainfall is 531.70 mm.

**Hydrogeology :-**

The main water bearing formation in the block are Schist and Gneiss and has been divided into two potential zone namely Sc and Gn covering an area of 183.44Sq km and 633.56Sq km respectively. The depth of water level of Village Andheri Deori Pz Site is 16.10m. below ground level during pre-monsoon and 6.30m. during post-monsoon period and the fluctuation of Pre & post Monsoon 2021 is 9.80 m. The average Ground Water discharge of area with pump sets is 55,000 litres per day and 40,000 litres per day without pump in both the zones. The quality is potable and is below 4000 ms/cm at 25 C .

As per latest Ground Water Assessment Report As on 31.03.2020 the stage of ground water Extraction in zone-“SCO1” is 145.70 % and in “GNO1” is 90.38 % and overall block is 104.35% & falls under Over Exploited Category.

## Geology:-

### General geological setting of the area

Recent & Sub-Recent Alluvium & wind blown sand

Intrusions Sendra-Ambaji-granite, gneiss & migmatites

(Erinpura granites 800-1500 million years)

Delhi Super Group Kumbhalgarh group Calc-schist, calc-gneiss, marble, granite, biotite schist, quartzite and mica schist.

Ajabgarh group Quartzite, calc-gneiss, mica-schist & marble.

Alwar group Metaconglomerate; quartzite mica -schist.

-----Unconformity-----

Bhilawra Super Group Sawar group Dolomite, dolomitic-marble, quartzite, garnetiferous mica-schist.

-----Unconformity-----

B.G.C. Mangalwar Complex Migmatite, gneiss, mica-schist, sillimanite, para-amphibolite, impure marble

-----Unconformity-----

Sandmata Complex Para-gneisses, migmatite, pyroxene-granulites, marble, ultramafics

**Ground water conditions:-** The ground water occurs in general under water table conditions but at places confined conditions may also occur. The main hydrogeological formation is schist /Gneiss overlain by a Small layer of alluvium. In hard rock areas the movement & occurrence of ground water is controlled by the secondary porosity & permeability. The water levels in the above villages measured during different years 2020 to 2021 are as below.

Village Name	Type of Well	Lat.	Long.	Water Level In Meter BGL					
				Pre 2020	Post 2020	Pre& Post 2020 Flu.	Pre 2021	Post 2021	Pre& Post.2021 Flu
Andheri Deori	Pz	26.09409	74.38600	6.63	6.95	-0.32	16.10	6.30	9.80

The Pre Monsoon water levels year 2020 were 6.63 meters below ground level, while in the year 2021 Pre Monsoon water levels is 6.30 meters below ground level, reflecting a rising trend of 0.33 meter.

More over it is to appraise that there are 163 villages comes under Masuda panchayat Samittee and to monitor the changes in the ground water levels in this panchayat Samittee there are 44 selected ground water level monitoring stations out of this 31 numbers are open wells (large diameter wells) and 13 numbers are piezometers (small diameter wells). It is also an important fact that 19326 hectare area of the panchayat Samittee is under irrigation through ground water resources. There are a total number of 13430 ground water abstraction structures are under operation out of that 5406 number are dug wells whereas 8024 number of tube wells. The average ground water level in the Masuda panchayat Samittee is 18.35 meter as observed during pre-monsoon 2021 survey.

**Observation of Periodic Pre Monsoon ground water levels Data of Masuda Block :-**

S.No.	Block	Pre-Monsoon 2011	Pre-Monsoon 2015	Pre-Monsoon 2020	Pre-Monsoon 2021
1	Masuda	17.59	14.21	15.93	18.35

The above table shows that Masuda Block has been a Slightly Decreasing trend of water levels in past Decade.

## **Ground Water Quality As per Latest Chemical Report; District-Ajmer**

The Quality of groundwater of Ajmer district in general varies from potable to saline. In pre monsoon 2018, total 242 nos. of ground water samples were collected by the area Hydro-geologist of GWD for justification of an aquifer nature and establishing the exact quality of ground water in the district. These samples were analyzed for parameters like pH, Electrical Conductivity (EC), Total Dissolved Solids (TDS), Sodium ( $\text{Na}^+$ ), Potassium ( $\text{K}^+$ ), Calcium ( $\text{Ca}^{+2}$ ), Magnesium ( $\text{Mg}^{+2}$ ), Chloride ( $\text{Cl}^-$ ), Sulphate ( $\text{SO}_4^{-2}$ ), Carbonate ( $\text{CO}_3^{-2}$ ), Bi-carbonate ( $\text{HCO}_3^-$ ), Nitrate ( $\text{NO}_3^-$ ), Fluoride ( $\text{F}^-$ ), Total Hardness (as  $\text{CaCO}_3$ ), Total Alkalinity (TA as  $\text{CaCO}_3$ ), Residual Sodium Carbonate (RSC), Sodium Adsorption Ratio (SAR) and Sodium% in Regional Chemical Laboratory, GWD, Jaipur

The presence of various chemical constituents in excess quantity in water affects the human body as well as crops. In India BIS (Bureau of Indian Standards) has prescribed standard limit for drinking and irrigational purposes.

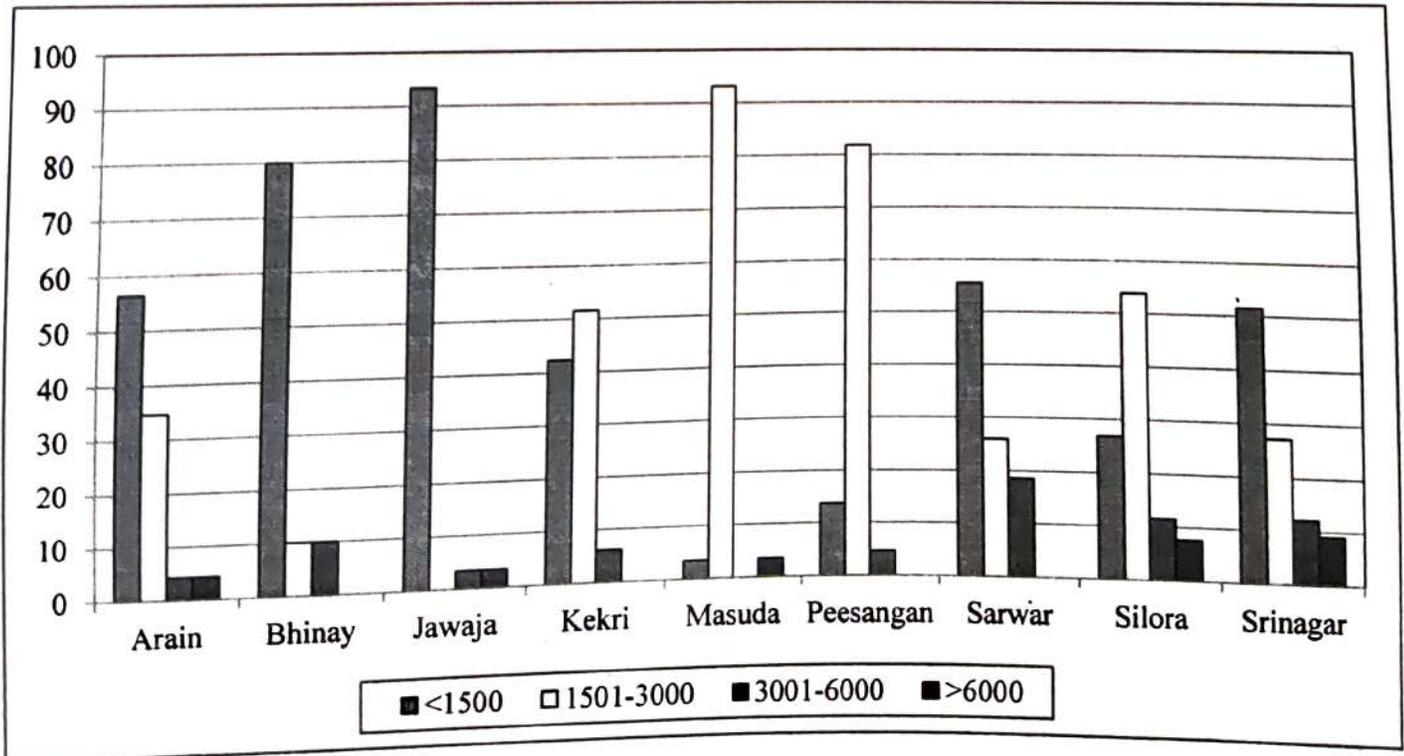
**pH:** pH varies from 7.80 to 9.30 with an average of 8.32 shows the ground water is slightly alkaline in nature.

**Electrical Conductivity (EC):** This is an irrigational suitability parameter and varies from 260  $\mu\text{s}/\text{cm}$  at Narbad Kheda of block Jawaja to maximum 16700  $\mu\text{s}/\text{cm}$  at Taragarh of block Jawaja. An average EC 1920  $\mu\text{s}/\text{cm}$  depicts that the ground water is slightly saline in nature. Block wise distribution of EC levels are shown in table, bar diagram and map shown below.

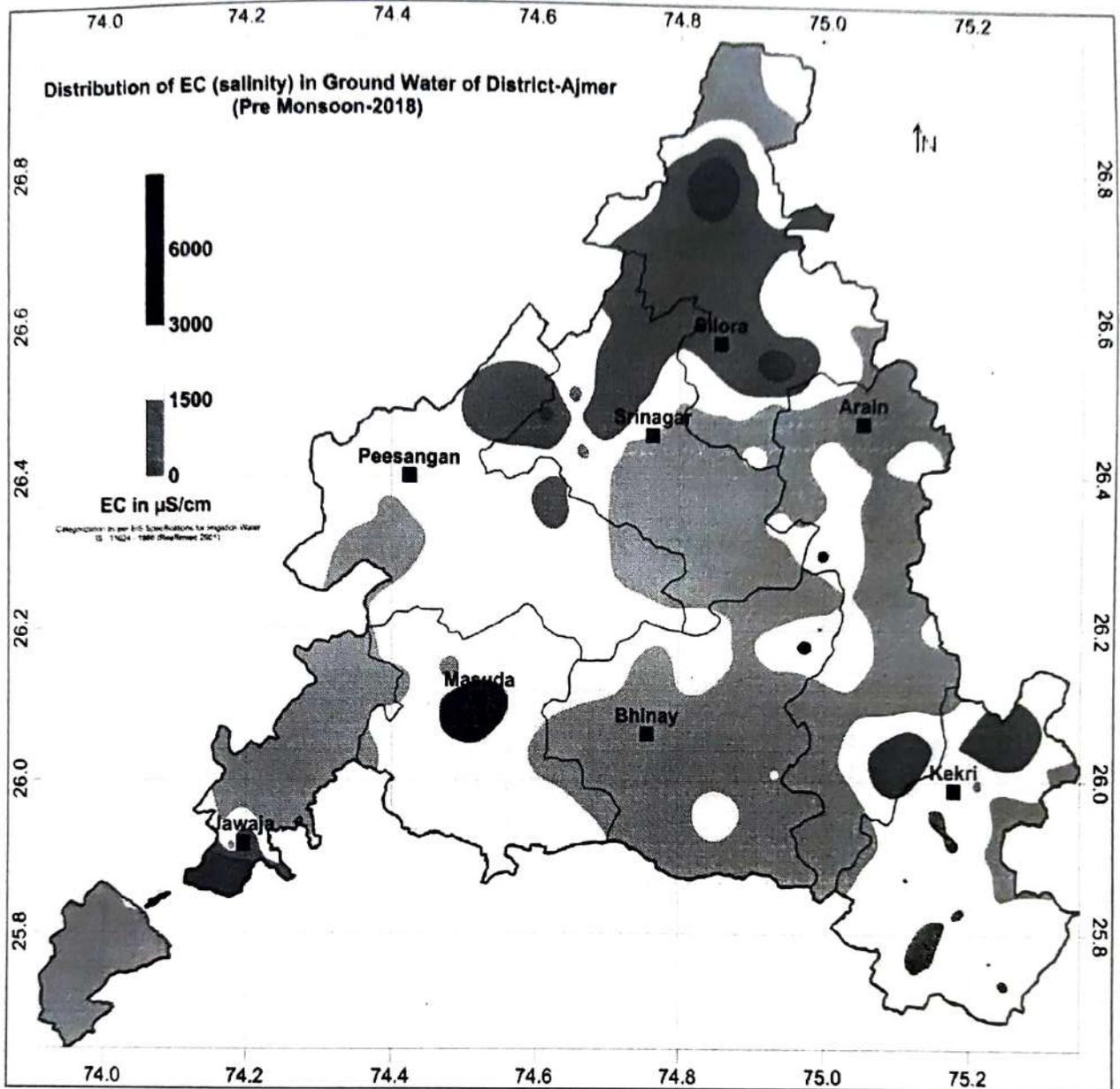
Table 1: Block wise distribution of EC in %

S.No.	Block	Electrical Conductivity in Different Range			
		<1500	1501-3000	3001-6000	>6000
1.	Arain	56.52	34.78	4.35	4.35
2.	Bhinay	80.0	10.0	10.0	0
3.	Jawaja	93.3	0	3.35	3.35
4.	Kekri	42.42	51.52	6.06	0
5.	Masuda	3.45	93.1	0	3.45
6.	Peesangon	13.64	81.81	4.55	0
7.	Sarwar	55.56	25.93	18.51	0
8.	Silora	26.92	53.86	11.53	7.69
9.	Srinagar	51.52	27.27	12.12	9.09

Bar Diagram: EC



## EC Distribution Map based on WQ data Pre Monsoon-2018

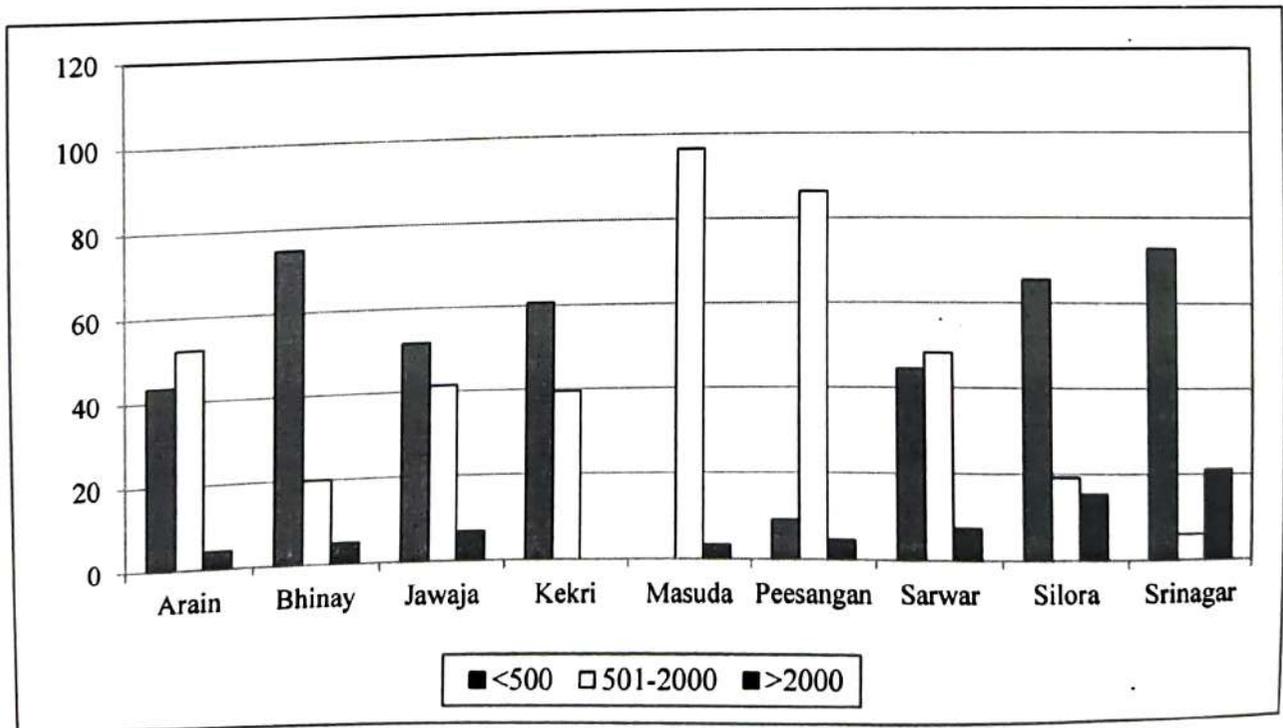


**Total Dissolved Solid (TDS):** Ground water of district Ajmer is considered as saline in most of the locations. Water containing more than 500 ppm of TDS is not considered desirable for drinking purpose. In pre monsoon 2018, TDS varies from minimum 152 mg/l at Narbad Khera of block Jawaja to maximum 10020 mg/l at Taragarh of block Jawaja with an average of 1088 mg/l. Ground water of district Ajmer is generally saline in nature and most of the locations, it was observed in higher side from desirable limits makes the ground water unfit for drinking purposes. Some areas are found vary saline as the TDS exceeds the level 5000 mg/l. Block wise distribution of TDS levels are shown in table, bar diagram and map shown below.

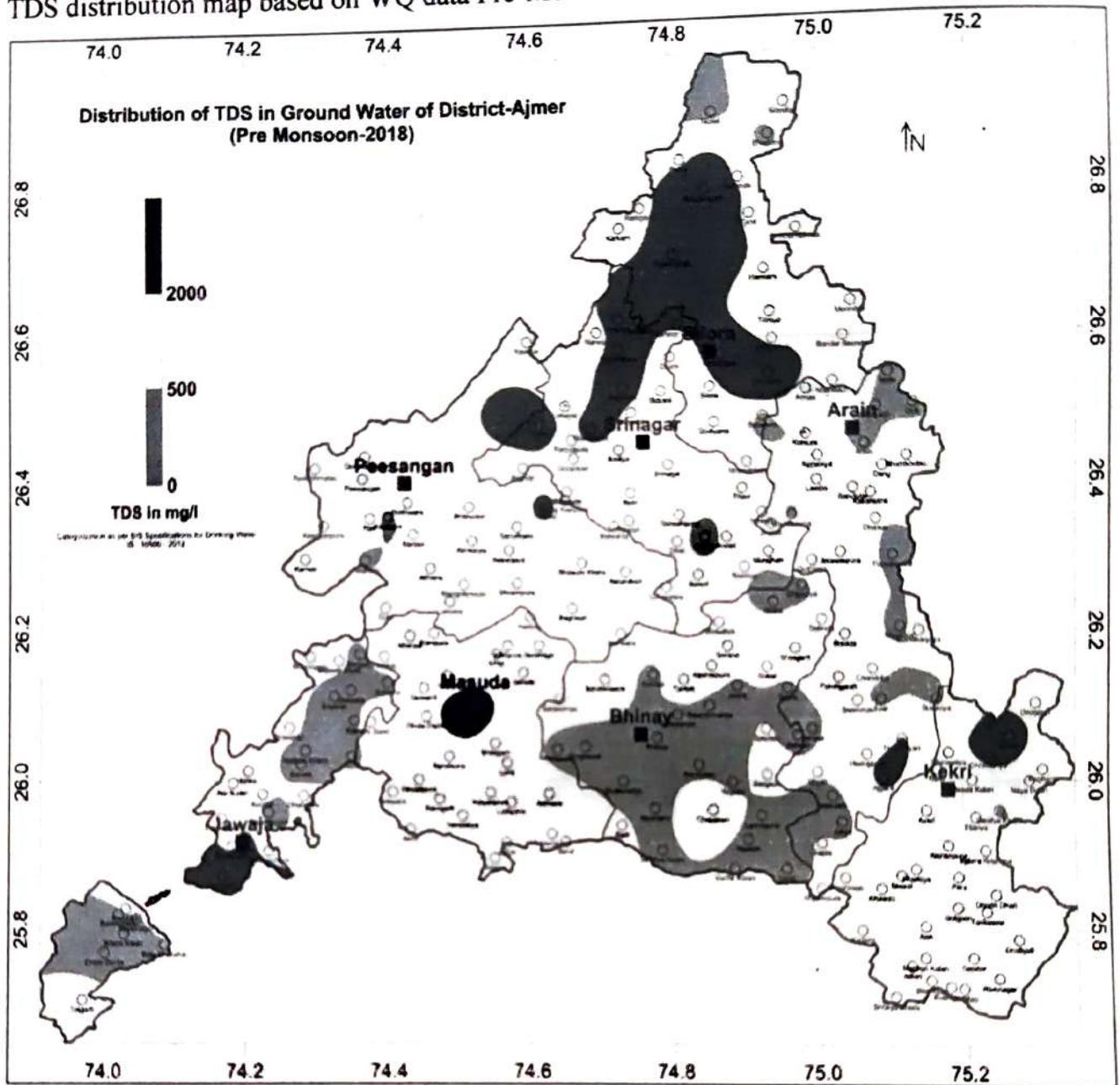
Table 2: Block wise TDS distribution in %

S.No.	Block	TDS in Different Range		
		<500	501-2000	>2000
1.	Arain	43.48	52.17	4.35
2.	Bhinay	75.0	20.0	5.0
3.	Jawaja	51.72	41.38	6.9
4.	Kekri	60.61	39.39	0
5.	Masuda	0	96.55	3.45
6.	Peesangon	9.09	86.36	4.55
7.	Sarwar	44.44	48.15	7.41
8.	Silora	65.39	19.23	15.38
9.	Srinagar	72.73	6.06	21.21

Bar diagram: TDS



## TDS distribution map based on WQ data Pre-Monsoon-2018

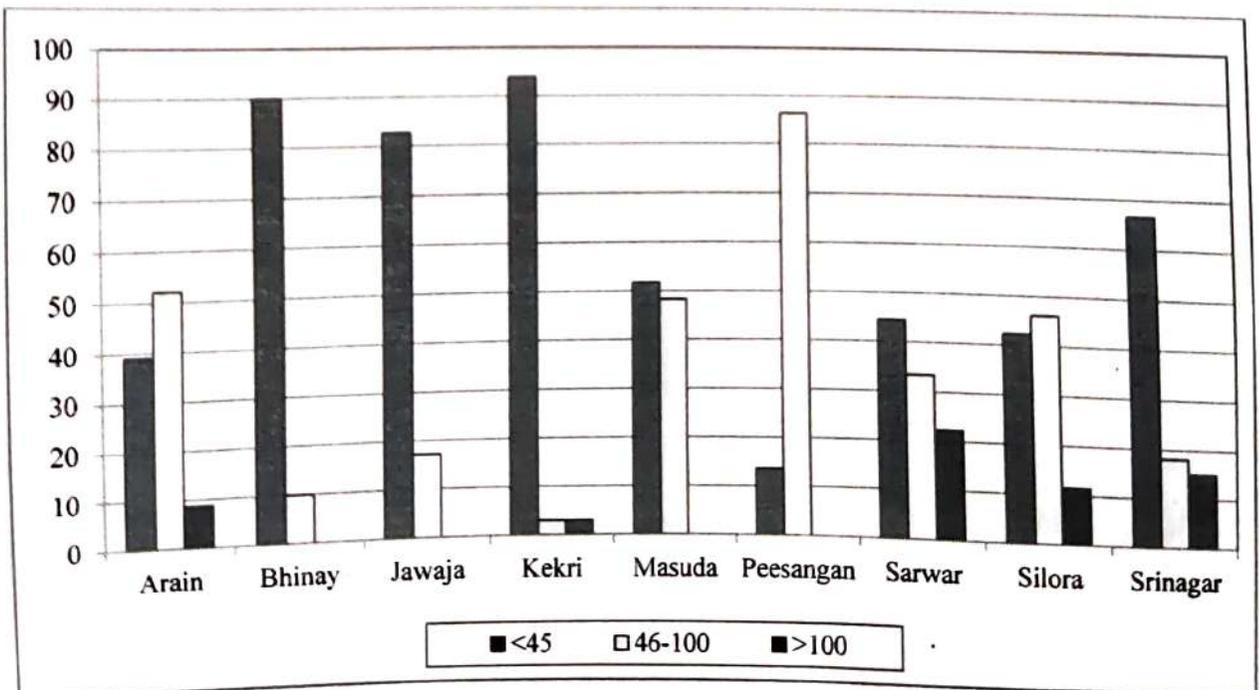


**Nitrate:** Nitrate in ground water is found in almost all samples due to anthropogenic activities. Its concentration is largely varies from traces to vary high level. As per ground water samples collected by area Hydrogeologist, Ajmer and water quality data generated in regional chemical laboratory, GWD, Jaipur, the nitrate level is observed within permissible/desirable limits and the ground water is found potable with respect to nitrate content. The Nitrate concentration varies from minimum traces (01mg/l) at many locations to maximum 182 mg/l at Tyod of Silora block with average of 40 mg/l. As per BIS limit of this parameter is 45 mg/l and no relaxation beyond this limit. Block wise distribution of nitrate in the form of table, bar diagram and map shown below.

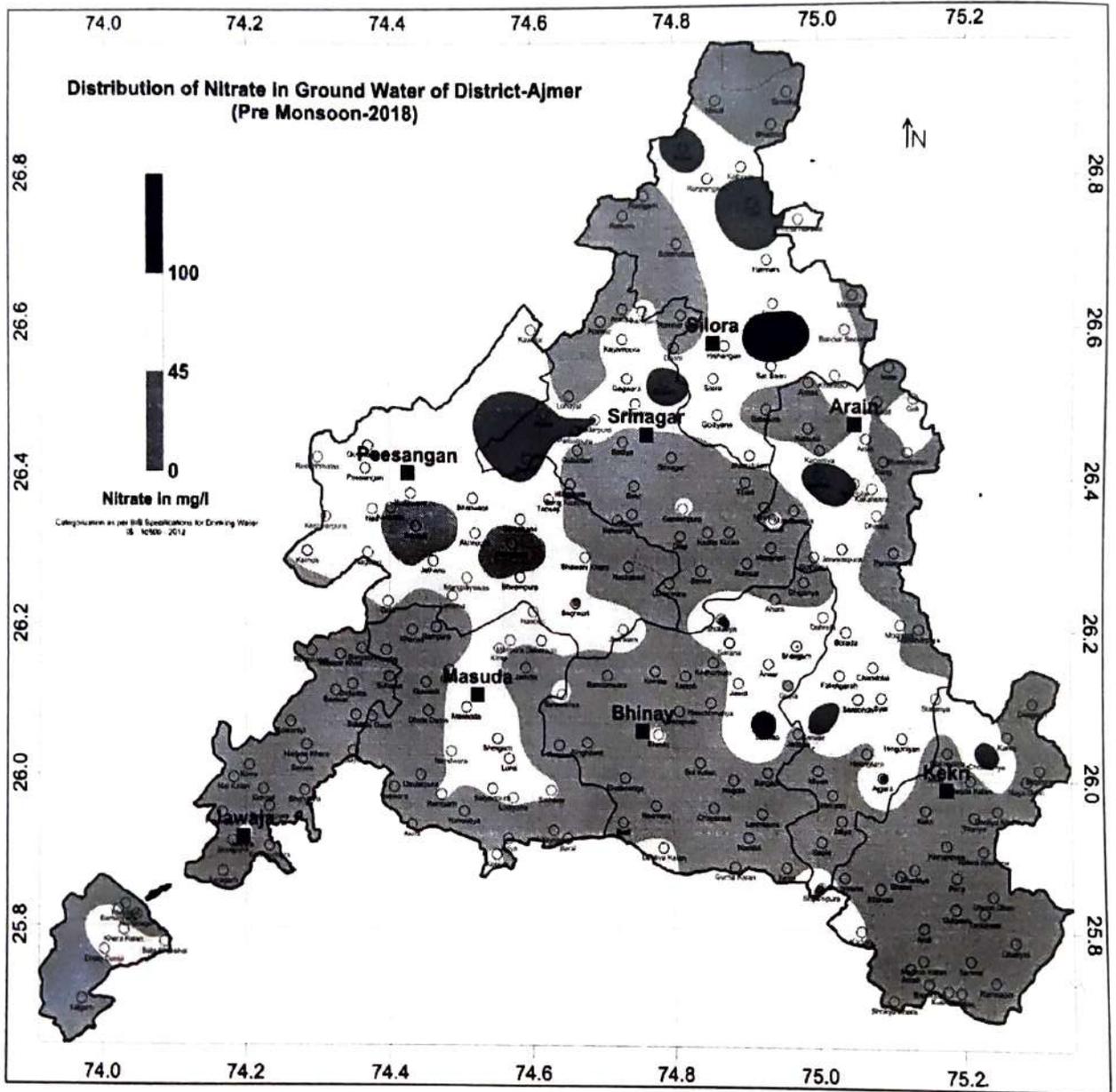
Table 3: Block wise Nitrate distribution in %

S.No.	Block	Nitrate in Different Range		
		<45	46-100	>100
1.	Arain	56.52	30.44	13.04
2.	Bhinay	75.0	15.0	10.0
3.	Jawaja	66.67	28.57	4.76
4.	Kekri	59.38	25.0	16.62
5.	Masuda	71.43	7.14	21.43
6.	Peesangon	72.22	16.67	11.11
7.	Sarwar	60.0	12.0	28.0
8.	Silora	73.91	17.39	8.70
9.	Srinagar	60.60	27.28	12.12

Bar diagram: Nitrate



Nitrate Distribution Map based on WQ data Pre Monsoon-2018

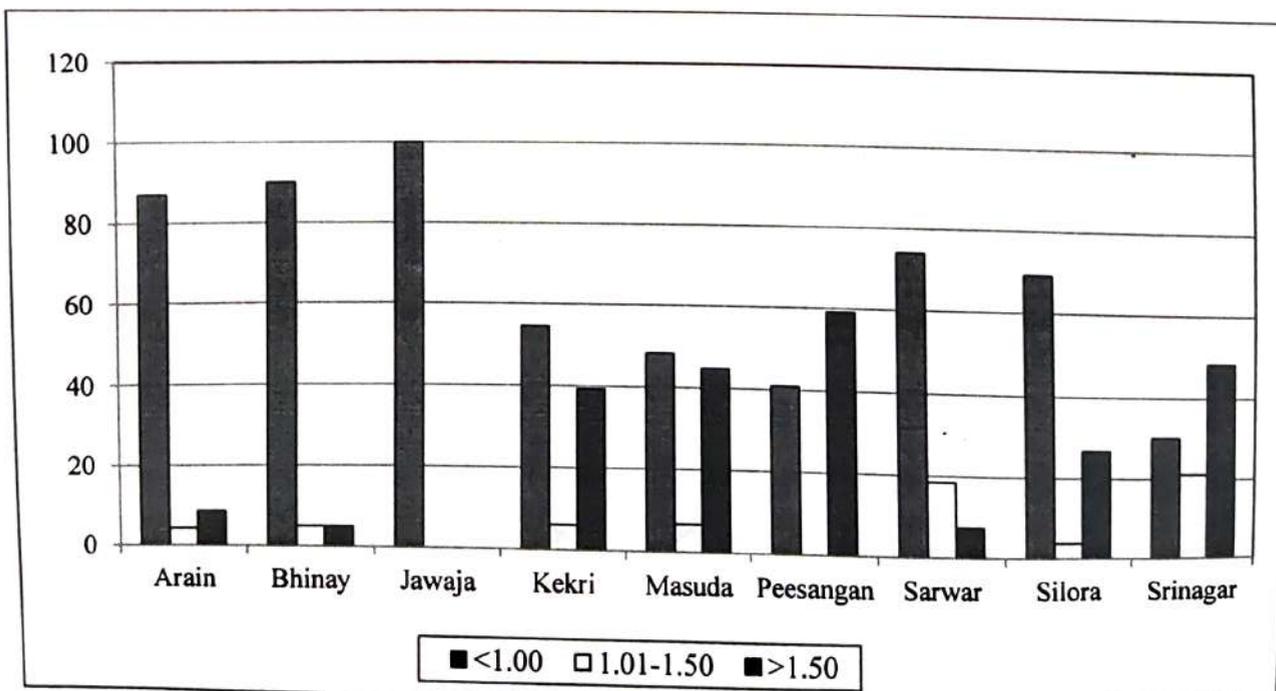


**Fluoride:** In ground water of district Ajmer, the fluoride varies from minimum 0.02 mg/l at many locations to maximum 3.92 mg/l at Bandanwara of Bhinay block with an average of 0.96 mg/l indicates that the ground water of the district is found free from fluoride poisoning. Block-wise distribution of Fluoride levels are shown in table, bar diagram and map shown below.

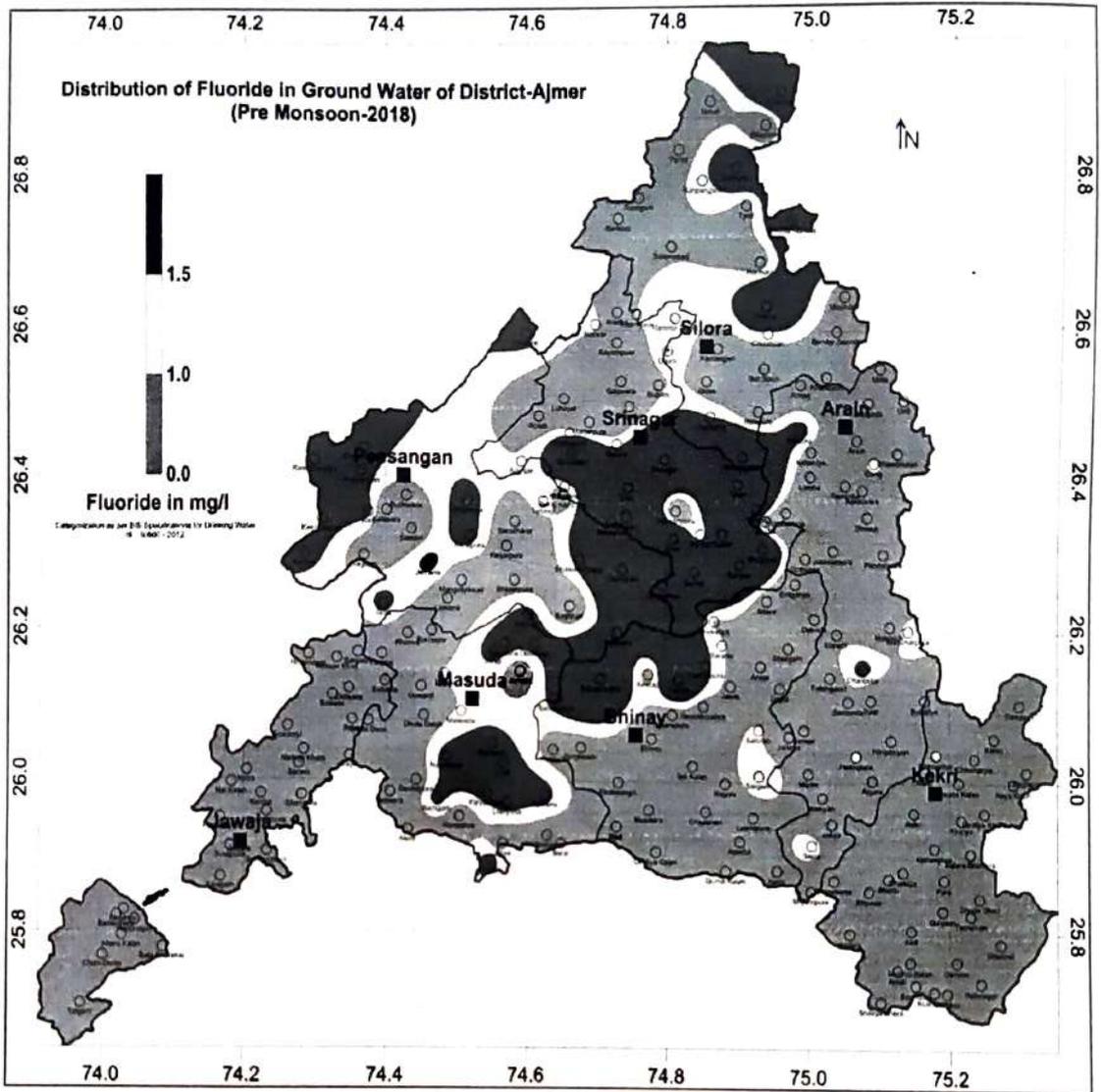
Table 4: Block wise Fluoride distribution in %

S.No.	Block	Fluoride in different range		
		< 1.00	1.01 - 1.50	> 1.51
1.	Arain	86.95	4.35	8.70
2.	Bhinay	90.0	5.0	5.0
3.	Jawaja	100.0	0	0
4.	Kekri	54.55	6.06	39.39
5.	Masuda	48.35	6.80	44.85
6.	Peesangan	40.90	0	59.10
7.	Sarwar	74.07	18.51	7.42
8.	Silora	69.23	3.85	26.92
9.	Srinagar	30.30	21.21	48.49

Bar Diagram: Fluoride



## Fluoride Distribution Map Based of WQ data of Pre Monsoon-2018



**Total Hardness:** Total Hardness is defined as concentration of calcium and magnesium ions expressed in terms of calcium carbonate, although some heavy metals such iron and manganese also cause hardness. Water having hardness less than 50 mg/l is considered soft. Total hardness is the combination of calcium and magnesium (as calcium carbonate) concentrations. TH is varies from minimum 60 mg/l at many locations to maximum 1300 mg/l at Deoria of block Bhinay block with an average of 262 mg/l. As BIS sets 300 mg/l is acceptable limit of TH which relaxes up to 600 mg/l.

Calcium varies from minimum 4 mg/l to maximum 287 mg/l at Gagwara of Srinagar block, with an average of 28 mg/l; while acceptable range is 75 mg/l. Magnesium were ranged in between 9 mg/l to maximum 213 mg/l at Madarpura Srinagar block, with an average of 47

mg/l, while an acceptable limit is 30 mg/l and average magnesium concentration exceeds the acceptable limit.

**Sodium and Potassium:** The average concentration of Sodium is comparatively higher than that of Ca and Mg. The sodium values ranges between 14 mg/l to 1150 mg/l in pre monsoon session with an average of 295 mg/l. The concentration of K shows low value with an average of 8 mg/l.

**Chloride:** The maximum permissible limit for Chloride in drinking water is 250 mg/l to 1000 mg/l (WHO 1993). Chloride varies from 21 mg/l to maximum 5069 mg/l at Taragarh of Jawaja block with an average was observed 447 mg/l.

**Total Alkalinity:** Total alkalinity is measure the capacity of water to neutralize a strong acid. It varies from 50 mg/l to maximum 2150 mg/l with an average of 307 mg/l indicates that the ground water of the district is within acceptable limit. As per BIS, acceptable limit is 200 mg/l and relax up to 600 mg/l.

#### Water Quality criteria for irrigation:

**RSC (Residual Sodium Carbonate):** RSC is an irrigational suitability parameter. It ranges from minimum traces at many locations to maximum 28.80 meq/l value with an average RSC in the ground water of the district was found 2.79 meq/l. Groundwater of the district with respect RSC in good water class.

**SAR (Sodium Adsorption Ratio):** The suitability of ground water for agricultural purpose depends on the effect of the mineral constituents of the water on the soil and the plants. There is a relationship between the SAR level in irrigation water and the extent to which sodium is absorbed by the soil the SAR in irrigation water represents the sodium hazard of water. When SAR lies between 0 and 10, it is called low sodium water, 10 to 18 it is called medium sodium water, between 18 to 26 high sodium water. As for values more than 26, it is called very high sodium water. Sodium Absorption Ratio is also an irrigation suitability parameter. High sodium contents in ground water reduce the capillary action of soil and reduce fertility of the soil. SAR varies from minimum 0.55 meq/l to maximum 20.74 meq/l, with an average of 8.79 meq/l.

Water Class	Groundwater quality classification for irrigation (as per BIS Specifications)		
	EC ( $\mu\text{s}/\text{cm}$ )	RSC (meq/l)	SAR (meq/l)
Excellent	< 1500	< 1.5	< 10.0
Good	1500-3000	1.5 – 3.0	10.0-18.0
Medium	3000-6000	3.0 – 6.0	18.0-26.0
Bad	> 6000	> 6.0	> 26.0

**Summary table of Groundwater Quality District Ajmer (pre monsoon 2018)**

S.No.	Block	Variation	pH	EC	TDS	Na <sup>+</sup>	K <sup>+</sup>	Ca <sup>++</sup>	Mg <sup>++</sup>	Cl <sup>-</sup>	SO <sub>4</sub> <sup>-</sup>	CO <sub>3</sub> <sup>-</sup>	HCO <sub>3</sub> <sup>-</sup>	NO <sub>3</sub> <sup>-</sup>	F <sup>-</sup>	TH	TA	Na%	RSC	SAR
1	Arain	Average	8.22	1577	941	169	10	28	47	359	55	10	206	50	0.46	264	180	50.06	0.64	4.63
		Minimum	7.80	300	195	21	2	6	10	35	0	0	85	2	0.02	90	80	19.79	0	0.74
		Maximum	8.60	9200	5520	385	36	76	161	2552	317	30	647	178	1.98	850	290	87.79	9.40	15.97
2	Bhinay	Average	8.22	970	547	127	8	26	38	182	42	7	188	23	0.73	223	178	47.23	0.89	3.34
		Minimum	8.10	350	201	36	2	8	11	21	0	0	49	6	0.02	75	70	38.01	0	1.40
		Maximum	8.70	5900	3325	747	63	188	202	1843	528	48	439	54	3.92	1300	440	82.28	5.30	13.04
3	Jawaja	Average	8.08	1527	885	155	4	16	32	365	25	0	226	17	0.43	172	219	51.73	0.68	4.52
		Minimum	8.00	260	152	14	2	10	9	21	0	0	98	1	0.08	110	130	19.30	0	0.55
		Maximum	8.70	16700	10020	948	16	32	137	5069	58	0	305	71	0.84	645	250	75.60	1.20	16.24
4	Kekri	Average	8.06	2038	1170	393	6	17	37	379	81	55	364	20	0.43	193	389	79.64	4.72	13.93
		Minimum	7.80	660	387	109	2	8	11	78	19	0	122	7	0.21	95	100	27.71	0	2.15
		Maximum	8.20	4900	2860	839	34	140	119	1099	509	120	452	156	1.14	700	570	90.40	9.20	20.74
5	Masuda	Average	8.13	2194	1246	420	4	16	37	437	35	58	400	37	1.09	195	424	81.68	5.22	14.74
		Minimum	7.90	1040	575	138	4	8	22	142	0	0	146	19	0.42	110	120	58.20	0	4.14
		Maximum	8.20	6200	3578	938	5	72	210	1843	355	120	452	80	1.82	1045	570	90.40	9.20	20.74
6	Peesangan	Average	8.14	1912	1073	320	5	22	46	402	7	0	441	51	1.19	246	361	70.35	2.69	9.11
		Minimum	7.90	360	242	35	4	4	16	50	0	0	61	6	0.04	75	50	21.05	0	0.91
		Maximum	8.20	4900	2598	793	22	62	135	844	86	0	2624	65	1.82	710	2150	89.16	28.80	15.47
7	Sarwar	Average	8.48	1564	865	221	8	30	49	253	52	19	348	59	0.76	276	317	56.09	1.91	5.79
		Minimum	7.90	330	205	27	2	4	12	28	0	0	61	2	0.04	110	50	26.64	0	0.93
		Maximum	9.20	4200	2365	816	39	146	156	156	830	432	96	2123	138	3.54	950	1740	88.25	27.30
8	Silora	Average	8.64	2825	1597	331	17	35	60	667	51	39	331	61	1.23	336	337	63.58	1.70	8.19
		Minimum	8.00	540	267	44	4	4	23	50	0	0	122	3	0.04	100	130	35.74	0	1.55
		Maximum	9.30	11000	6600	731	40	176	119	3339	255	120	610	182	3.66	650	790	87.65	10.20	19.33
9	Srinagar	Average	8.89	2304	1264	357	8	41	56	530	41	34	319	38	2.04	332	318	75.14	3.12	10.61
		Minimum	8.00	650	345	86	2	8	10	99	0	0	134	2	0.08	60	130	48.53	0	3.35
		Maximum	9.20	7000	3908	1150	31	287	213	2021	259	87	500	153	3.62	1275	470	89.07	6.60	16.48
10	District Conclusion	Average	8.32	1920	1088	295	8	28	47	447	51	27	331	40	0.96	262	307	64.88	2.79	8.79
		Minimum	7.80	260	152	14	2	4	9	21	0	0	49	1	0.02	60	50	19.30	0	0.55
		Maximum	9.30	16700	10020	1150	63	287	213	5069	528	120	2624	182	3.92	1300	2150	90.40	28.80	20.74
<b>BIS Specifications</b>		<b>*AL</b>	6.5-8.2	-	500	-	-	75	30	250	200	-	-	45	1.0	300	200	-	-	-
<b>IS 10500 : 2012</b>		<b>*PL</b>	<8.5	-	2000	-	-	200	100	1000	400	-	-	*NR	1.5	600	600	-	-	-

Note: (1) All values are in mg/l except EC in  $\mu\text{S}/\text{cm}$  at 25°C and pH has no unit

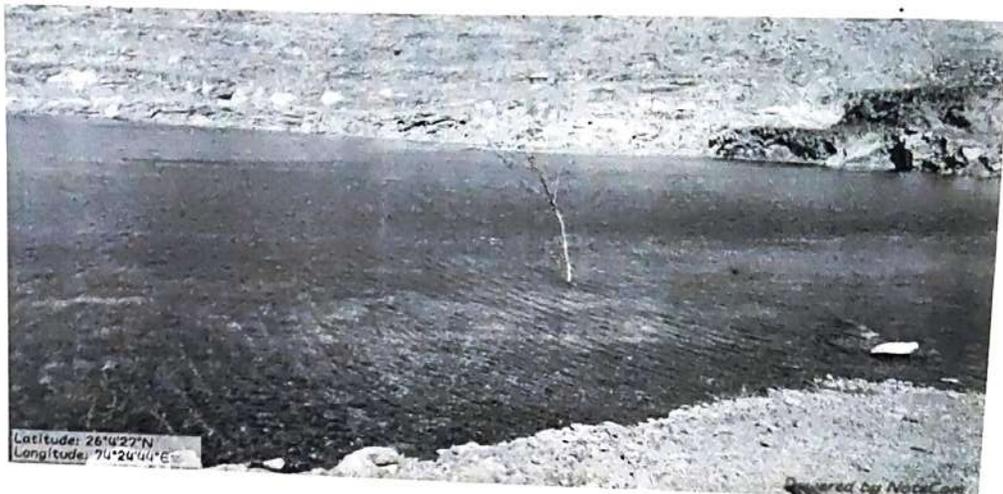
(2) EC (Total Salt Concentration), RSC and SAR is an irrigation suitability parameter

\*AL-Acceptable Limit; \*PL-Permissible Limit in the absence of alternate source; \*NR-No Relaxation

Annexure: Ground Water Quality Data of Masooda Block, District-Ajmer (Pre Monsoon-2018)

S.No.	Location	EC	TDS	pH	Na <sup>+</sup>	K <sup>+</sup>	Ca <sup>++</sup>	Mg <sup>++</sup>	Cl <sup>-</sup>	SO <sub>4</sub> <sup>-</sup>	CO <sub>3</sub> <sup>-</sup>	HCO <sub>3</sub> <sup>-</sup>	NO <sub>3</sub> <sup>-</sup>	F <sup>-</sup>	TA	TH	Na%	RSC	SAR	Block
1	Andhi Deori	2300	1316	8.10	500	4	8	22	369	48	120	452	19	0.42	570	110	90.4	9.2	20.7	Masuda
2	Dhola Danta	2300	1316	8.10	500	4	8	22	369	48	120	452	19	0.42	570	110	90.4	9.2	20.7	Masuda
3	Guwardi	2300	1316	8.10	500	4	8	22	369	48	120	452	19	0.42	570	110	90.4	9.2	20.7	Masuda
4	Kharwa	2300	1316	8.10	500	4	8	22	369	48	120	452	19	0.42	570	110	90.4	9.2	20.7	Masuda
5	Landi	1040	575	8.00	138	4	30	33	142	0	0	366	45	1.06	300	210	58.2	1.8	4.1	Masuda
6	Peoplaj	2300	1316	8.10	500	4	8	22	369	48	120	452	19	0.42	570	110	90.4	9.2	20.7	Masuda
7	Rampura	2300	1316	8.10	500	4	8	22	369	48	120	452	19	0.42	570	110	90.4	9.2	20.7	Masuda
8	Akrol	2300	1316	8.10	500	4	8	22	369	48	120	452	19	0.42	570	110	90.4	9.2	20.7	Masuda
9	Baral	2300	1316	8.10	500	4	8	22	369	48	120	452	19	0.42	570	110	90.4	9.2	20.7	Masuda
10	Vijaynagar	2300	1316	8.10	500	4	8	22	369	48	120	452	19	0.42	570	110	90.4	9.2	20.7	Masuda
11	Daulatpura	2300	1316	8.10	500	4	8	22	369	48	120	452	19	0.42	570	110	90.4	9.2	20.7	Masuda
12	Hanootiya	2300	1316	8.10	500	4	8	22	369	48	120	452	19	0.42	570	110	90.4	9.2	20.7	Masuda
13	Jaliya	2300	1316	8.10	500	4	8	22	369	48	120	452	19	0.42	570	110	90.4	9.2	20.7	Masuda
14	Jamola	2300	1316	8.10	500	4	8	22	369	48	120	452	19	0.42	570	110	90.4	9.2	20.7	Masuda
15	Jeewara	2300	1316	8.10	500	4	8	22	369	48	120	452	19	0.42	570	110	90.4	9.2	20.7	Masuda
16	Kalyanpura	1860	1042	8.20	316	4	20	41	425	0	0	366	52	1.82	300	220	75.3	1.6	9.3	Masuda
17	Kaniya	1860	1042	8.20	316	4	20	41	425	0	0	366	52	1.82	300	220	75.3	1.6	9.3	Masuda
18	Kirap	1860	1042	8.20	316	4	20	41	425	0	0	366	52	1.82	300	220	75.3	1.6	9.3	Masuda
19	Lordi	1860	1042	8.20	316	4	20	41	425	0	0	366	52	1.82	300	210	75.3	1.6	9.3	Masuda
20	Masooda	6200	3578	7.90	938	5	72	210	1843	355	0	146	80	1.05	120	1045	66.0	0	12.6	Masuda
21	Nandwara	1860	1042	8.20	316	4	20	41	425	0	0	366	52	1.82	300	220	75.3	1.6	9.3	Masuda
22	Nasoon	1860	1042	8.20	316	4	20	41	425	0	0	366	52	1.82	300	220	75.3	1.6	9.3	Masuda
23	Ramgarh	1860	1042	8.20	316	4	20	41	425	0	0	366	52	1.82	300	220	75.3	1.6	9.3	Masuda
24	Satawariya	1860	1042	8.20	316	4	20	41	425	0	0	366	52	1.82	300	220	75.3	1.6	9.3	Masuda
25	Sathana	1860	1042	8.20	316	4	20	41	425	0	0	366	52	1.82	300	220	75.3	1.6	9.3	Masuda
26	Shergarh	1860	1042	8.20	316	4	20	41	425	0	0	366	52	1.82	300	220	75.3	1.6	9.3	Masuda
27	Deomagri	1860	1042	8.20	316	4	20	41	425	0	0	366	52	1.82	300	220	75.3	1.6	9.3	Masuda
28	Lodiyaana	1860	1042	8.20	316	4	20	41	425	0	0	366	52	1.82	300	220	75.3	1.6	9.3	Masuda
29	Motipura	1860	1042	8.20	316	4	20	41	425	0	0	366	52	1.82	300	220	75.3	1.6	9.3	Masuda

Chemical Analysis of Water Sample Collected from Mining Pit of Shree Cement Ltd., Beawar:-



Date of Water Sample Collection : 14-03-22  
 Date of Water Sample Examination : 15-03-22  
 Name of Laboratory : Regional Laboratory , PHED, Ajmer

S No	Test Parameters	Result
01	pH Value	8.0
02	Total Alkalinity (as CaCO <sub>3</sub> ) mg/l	60
03	Total Hardness (as CaCO <sub>3</sub> ) mg/l	420
04	Calcium (as Ca) mg/l	92
05	Magnesium (as Mg) mg/l	45.6
06	Chloride as Cl mg/l	270
07	Nitrate as NO <sub>3</sub> mg/l	14
08	Fluoride as F mg/l	0.7
09	Total Dissolved Solids (T.D.S.) mg/l	1260

**Conclusion :-**

1. In the villages Andheri Deori the trend of ground water levels are in rising sides shows that there is no effect on Ground Water level by the extraction of Ground Water for industrial use from Shree Cement Industry. According to the latest Ground Water Resource Estimation (as on 31.03.2020) the Masuda Panchayat Samittee is categorized as **Over-exploited** and the stage of ground water Extraction is 104.35%.
2. As per the Chemical Analysis of Water sample Collected from Mining pit dated on 14.03.2022 and available latest Ground Water Chemical Analysis data revels that there is no change in chemical parameters of Ground Water in Masuda Block of Ajmer District.

*(Signature)*  
 GURUDUTT BODHRA  
 Sr. Hydrogeologist  
 G.W.D.

[To be published in the Part II, Section 3, Sub-Section (ii) of the GAZETTE OF INDIA]

GOVERNMENT OF INDIA  
MINISTRY OF MINES  
NOTIFICATION

New Delhi, the 4<sup>th</sup> March, 2016

G.S.R. [●].— In exercise of the powers conferred by section 13, of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), the Central Government hereby makes the following rules, namely:-

**CHAPTER I: PRELIMINARY**

1. **Short title and commencement.**- (1) These rules may be called the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016.

(2) These rules shall come into force on the date of their publication in the Official Gazette.

2. **Definitions.**- (1) In these rules, unless the context otherwise requires, -

(a) "Act" means the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957);

(b) "composite licence" means a prospecting licence-cum-mining lease as defined in the Act;

(c) "illegal mining" means any reconnaissance or prospecting or mining operation undertaken by any person or a company in any area without holding a mineral concession as required under sub-section (1) of section 4:

Explanation – For the purpose of this clause, -

(a) violation of any rules, other than the rules made under section 23C, within the mining lease area by a holder of a mining lease shall not include illegal mining; and

(b) any area granted under a mineral concession shall be considered as an area held with lawful authority by the holder of such mineral concession, while determining the extent of illegal mining.

(d) "mineral concession" means a reconnaissance permit, a non-exclusive reconnaissance permit, a prospecting licence, a prospecting licence-cum-mining lease, or a mining lease, as applicable;

(e) "railway" and "railway administration" have the meanings respectively assigned to them in the Indian Railways Act, 1989 (24 of 1989);

(f) "run-of-mine" means the raw unprocessed or uncrushed material in its natural state obtained after blasting or digging, from the mineralised zone of a lease area;

licence or composite licence under the Act and the rules made thereunder, the State Government may, by order in writing, cancel the licence and/or forfeit in whole or part, the amount of performance security deposited by the holder of prospecting licence or composite licence, as applicable, under the Act and the rules made thereunder:

Provided that no such order shall be made without giving the licensee a reasonable opportunity of representing his case.

(6) The minimum area for grant of a prospecting licence or composite licence shall not be less than the minimum area for which a mining lease may be granted in accordance with the sub-rule (5) of rule 12 and the maximum area shall be in accordance with section 6 as applicable to a prospecting licence.

12. **Terms and conditions of a mining lease.-** (1) Every mining lease shall be subject to the following conditions:

(a) in addition to the payments to be made by the lessee under *Chapter XIII* of these rules, the lessee shall pay for every year, except the first year of the lease, such yearly dead rent at the rates specified in the Third Schedule of the Act and if the lease permits the working of more than one mineral in the same area, the State Government shall not charge separate dead rent in respect of each mineral:

Provided that the lessee shall be liable to pay: (i) the aggregate of royalty in respect of all minerals; or (ii) the dead rent as specified in the Third Schedule to the Act prescribed for the highest value mineral, whichever is higher;

(b) the lessee shall also pay for the surface area used by him for the purposes of mining operations, surface rent and water rate at such rate not exceeding the land revenue, water and cess assessable on the land, as may be specified by the State Government from time to time;

(c) the lessee shall commence mining operations within two years from the date of execution of the lease deed and shall thereafter conduct such operations in a proper, skillful and workman-like manner.

**Explanation:** For the purpose of this clause, mining operations shall include the erection of machinery, laying of a tramway or construction of a road or any other operation undertaken for the purpose of winning of minerals;

(d) the lessee shall not carry on or allow to be carried on, any mining operations at any point within a distance of fifty meters from any railway line, except under and in accordance with the previous written permission of the railway administration concerned or under or beneath any ropeway or ropeway trestle or station, except under and in accordance with the written permission of the authority owning the ropeway or from any reservoir, canal or other public works, or buildings, except under and in accordance with the previous written permission of any officer authorised by the State Government in this behalf. The said distance of fifty meters shall be measured in the case of railway, reservoir or canal, horizontally from the outer toe of the bank or the outer edge of the cutting, as the case may be, and in case of a building, horizontally from the plinth thereof;

- (e) the lessee shall not, in the case of village roads (including any track shown in the revenue record as village road), allow any working to be carried on within a distance of ten meters of the outer edge of the cutting except with the previous permission of the Deputy Commissioner or Collector or any other officer duly authorised by the State Government in this behalf and otherwise than in accordance with such directions, restrictions and additions, either general or special, which may be attached to such permission;
- (f) the lessee shall keep accurate and faithful accounts showing the quantity and other particulars of (i) all minerals obtained and dispatched from the mine, and (ii) waste material excavated from the mine, the number and nationality of persons employed therein, and complete plans of the mine, and shall allow any officer authorised by the Central Government or the State Government in this behalf to examine at any time any accounts, plans and records maintained by him and shall furnish the Central or the State Government with such information and returns as it or any officer authorised by it in this behalf may require;
- (g) the lessee shall keep accurate records of all trenches, pits and drillings made by the lessee in the course of mining operations carried on by the lessee under the lease and shall allow any officer authorised by the Central or the State Government to inspect the same. Such records shall contain the following particulars, namely:
  - (i) the subsoil and strata through which such trenches, pits or drillings pass;
  - (ii) details of any mineral encountered; and
  - (iii) such other particulars as the Central or the State Government may from time to time require;
- (h) the lessee shall allow any officer authorised by the Central or the State Government to enter upon any building, excavation or land comprised in the lease for the purpose of inspecting the same;
- (i) the State Government shall at all times have the right of pre-emption of the minerals won from the land in respect of which the lease has been granted:

Provided that the average sale price as published by IBM prevailing at the time of pre-emption shall be paid to the lessee for all such minerals;

- (j) the lessee shall store and maintain accounts properly within the lease area of the unutilized or non-saleable subgrade ores or minerals for future beneficiation;
- (k) in respect of any mineral which in relation to its use for certain purposes is notified as a mineral other than a minor mineral and in relation to its use for other purposes as a minor mineral, the lessee who holds a lease for extraction of such minerals under these rules whether or not it is specified as a mineral other than minor mineral in the lease deed, shall not use or sell the mineral or deal with it in whatsoever manner or knowingly allow anyone to use or sell the mineral or deal with it in whatsoever manner as a minor mineral:

Provided that if on an application made to the State Government in this behalf by the lessee, the State Government, in consultation with Indian Bureau

of Mines, is satisfied that having regard to the inferior quality of such mineral, it cannot be used for any of the purposes by reason of which use it can be called a mineral other than minor mineral or that there is no market for such mineral as a mineral other than minor mineral, the State Government may by order permit the lessee to dispose of the mineral in such quantity and in such manner as may be specified therein as a minor mineral;

- (l) the lessee shall, in the matter of employment, give preference to the tribals and to the persons who become displaced because of the taking up of mining operations;
- (m) the lessee shall restore, to the extent possible, the landform affected by mining operations;
- (n) the lessee shall comply with the provisions of Act and the rules made thereunder including the rules made under section 18;
- (o) the lessee shall not erect, place or set up any building or thing and shall not carry out any surface operations on, in or upon any public ground, burning or burial ground or place held sacred by any class of persons or any house, village site, public road or other place which the State Government may determine as a public ground;
- (p) the lessee shall not carry on his operations in a manner that would injure or prejudicially effect any buildings, works, property or rights of other persons and no land will be used by the lessee for surface operations which is already occupied by persons other than the State Government for works or purposes not included in the mining lease;
- (q) the lessee shall not interfere with any right of way, well or tank;
- (r) the lessee shall, prior to using any land for surface operations which has not already been used for such operations, give written notice of two calendar months to Deputy Commissioner or Collector of the District specifying the name or other description of the situation and the extent of the land proposed to be so used and the purpose for which the same is required and the said land shall not be used by the lessee if any objection is issued by the Deputy Commissioner or Collector within two months of receipt of the lessee's notice, unless the objections so stated shall on reference to the State Government be annulled or waived;
- (s) the lessee shall allow reasonable facilities of access to any existing and future holders of Government licences or leases over any land which is comprised in or adjoins or is reached by the land held by the lessee:

Provided that no substantial hindrance or interference shall be caused by such holders of licences or leases to the operations of the lessee and fair compensation (as may be mutually agreed upon or in the event of disagreement as may be decided by the State Government) shall be paid by them to the lessee for any loss or damage sustained by the lessee by reason of the exercise of this liberty;

- (t) the State Government or any lessee or person authorised by it in that behalf by the State Government shall have the right to enter into and upon the leased lands

and to construct upon, over or through the same, any railways, tramways, roadways or pipelines for any purpose authorized by the State Government and to get from the said lands, stones, gravel, earth and other materials for making, maintaining and repairing such railways, tramways, roads or any existing railways and roads; and

- (u) to pass over or along any such railways, tramways, road lines and other ways, at all times, with or without horses, cattle or other animals, carts, wagons, carriages, locomotives or other vehicles for all purposes:

Provided that in the exercise of such liberty and power by such other lessee or person authorised by the State Government, no substantial hindrance or interference shall be caused to or with the liberties, powers and privileges of the lessee and fair compensation as may be mutually agreed upon or in the event of disagreement, as may be decided by the State Government, shall be made to the lessee for all loss or damage substantial hindrance or interference caused to the lessee by such other lessee or person authorised by the State Government;

- (v) the lessee shall at his own expense, erect, maintain and keep in repair all boundary pillars according to the Act and rules made thereunder with respect to the manner of construction and upkeep of boundary pillars:-

- i. each corner of the lease area shall have a boundary pillar (corner pillar);
- ii. there shall be erected intermediate boundary pillars between the corner pillars in such a way that each pillar is visible from the adjacent pillar located on either side of it;
- iii. the distance between two adjacent pillars shall not be more than fifty meters;
- iv. the pillars shall be of square pyramid frustum shaped above the surface and cuboid shaped below the surface;
- v. each pillar shall be of reinforced cement concrete;
- vi. the corner pillars shall have a base of 0.30m X 0.30m and height of 1.30m of which 0.70m shall be above ground level and 0.60m below the ground;
- vii. the intermediate pillars shall have a base of 0.25m X 0.25m and height of 1.0m of which 0.70m shall be above ground level and 0.30m below the ground;
- viii. all the pillars shall be painted in yellow colour and the top ten centimeters in red colour by enamel paint and shall be grouted with cement concrete;
- ix. on all corner pillars, distance and bearing to the forward and backward pillars and latitude and longitude shall be marked;
- x. each pillar shall have serial number in a clockwise direction and the number shall be engraved on the pillars;
- xi. the number of pillar shall be the number of the individual pillar upon the total number of pillars in the lease;
- xii. the tip of all the corner boundary pillars shall be a square of 15 centimeter on which a permanent circle of 10 centimeter diameter shall be drawn by paint or engraved and the actual boundary point shall be intersection of two diameters drawn at 90 degrees;

- xiii. the lease boundary survey shall be accurate within such limits of error as the Controller General, Indian Bureau of Mines may specify in this behalf;
  - xiv. the location and number of the pillars shall also be shown in the surface and other plans maintained by the lessee; and
  - xv. in case of forest area within the lease, the size and construction and colour of the boundary pillars shall be as per the norms specified by the Forest Department in this behalf."
- (w) the lessee shall make and pay such compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be caused by the lessee in exercise of the powers granted to him and shall indemnify and keep indemnified, fully and completely, the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith;
  - (x) the lessee shall strengthen and support to the satisfaction of the railway administration concerned or the State Government, as the case may be, any part of the mine which, in his opinion, requires such strengthening or support for the safety of any railway, reservoir, canal, road and any other public works or structures;
  - (y) the lessee shall send to the Deputy Commissioner or Collector, without delay, a report of any accident causing death or serious bodily injury or serious injury to property or seriously affecting or endangering life or property which may occur in the course of its mining operations;
  - (z) the lessee shall maintain a copy of the mining plan at the mine office situated in the leased area;
  - (aa) the lessee shall not employ, in connection with the mining operations, any person who is not an Indian national except with the previous approval of the Central Government;
  - (bb) the lessee shall allow any officer authorised by the Central Government or the State Government to inspect the leased area at all reasonable times and shall also supply, on demand of the State Government, the Director General, Geological Survey of India or the Controller General, Indian Bureau of Mines, all applicable plans and sections of the leased area as also the quantity of reserves quality-wise;
  - (cc) the lessee shall, unless specifically exempted by the State Government, provide and at all times keep at or near the pit head or each of the pit heads at which the minerals shall be brought to bank, a properly constructed and efficient weighing system / mechanism and shall weigh or cause to be weighed thereon all the said minerals, from time to time, brought to bank, sold, exported and converted and also the converted products. The lessee shall at the close of each day cause the total weights, ascertained by such means of the said minerals, ores products raised, sold, exported and converted during the previous twenty four hours, to be entered in the books of accounts maintained by the lessee. The lessee shall at all times during the term of the lease, permit the State Government to employ any

person or persons to be present at the weighing of the said minerals as aforesaid and to keep accounts thereof and to check the accounts kept by the lessee. The lessee shall give seven days previous notice in writing to the Deputy Commissioner/Collector of every such measuring or weighing in order that he or some officer on his behalf may be present thereat;

- (dd) the lessee shall at any time or times during the term of the lease, allow any person or persons appointed in that behalf by the State Government to examine and test every weighing machine to be provided and kept as aforesaid and the weights used therewith in order to ascertain whether the same respectively are correct and in good repair and order. If upon any such examination or testing, any such weighing machine or weights shall be found incorrect or out of repair or order, the State Government may require that the same be adjusted, repaired and put in order by and at the expense of the lessee. If such requisition is not complied with within fourteen days after the same has been made, the State Government may cause such weighing machine or weights to be adjusted, repaired and put in order at the expense of the lessee. If upon any such examination or testing as aforesaid, any error is discovered in any weighing machine or weights to the prejudice of the State Government, such error shall be regarded as having existed for three calendar months prior to the discovery thereof or from the last occasion of so examining and testing the same weighing machine and weights, in case such occasion is within the said period of three months, and the lessee shall pay the rent and royalty accounted for accordingly;
- (ee) if the lessee fails to carry out or perform any of its obligations hereunder or under the lease deed within the time specified in that behalf, the State Government may cause the same to be carried out or performed and the lessee shall pay the State Government, on demand, all expenses incurred in this regard by the State Government and the decision of the State Government as to such expenses shall be final;
- (ff) failure on the part of the lessee to fulfil any of the terms and conditions of the Act and rules made thereunder or under the mining lease shall not give the Central Government or State Government any claim against the lessee or be deemed a breach of the lease, in so far as such failure is considered by the relevant Government to arise from force majeure. In the event of any delay by the lessee to fulfill any of the terms and conditions of the Act and rules made thereunder or under the mining lease on account of a force majeure event, the period of such delay shall be added to the period fixed by these rules or the mining lease.

In this clause the expression "force majeure" means act of God, war, insurrection, riot, civil commotion, strike, earth quake, tide, storm, tidal wave, flood, lightning, explosion, fire, earthquake and any other happening which the lessee could not reasonably prevent or control;

- (gg) the lessee may, after paying the rents, rates and royalties payable under the Act and rules made thereunder or under the lease deed, at the expiry or sooner termination of the lease term or within six calendar months thereafter (unless the lease is terminated for default of the lessee, and in that case at any time not less than three calendar months nor more than six calendar months after such

termination) take down and remove for its own benefit, all or any ore mineral excavated during the currency of the lease, engines, machinery, plant, buildings structures, tramways, railways and other works, erections and conveniences which may have been erected, set up or placed by the lessee in or upon the leased lands and which the lessee is not bound to deliver to the State Government or which the State Government does not desire to purchase;

(hh) if at the end of six calendar months after the expiry or sooner termination of the lease term there shall remain in or upon the leased land, any ore or mineral, engines, machinery, plant, buildings structures, tramways, railways and other work, erections and conveniences or other property which are not required by the lessee in connection with operations in any other lands held by it under prospecting licence or mining lease, the same shall, if not removed by the lessee within one calendar month of being notified to do so by the State Government, be deemed to become the property of the State Government and may be sold or disposed of in such manner as the State Government shall deem fit without liability to pay any compensation or to account to the lessee in respect thereof.

(2) The lessee shall report to the State Government, the discovery in the leased area of any mineral not specified in the lease within a period of sixty days from the date of such discovery and shall not win and dispose of such discovered mineral:

Provided that the holder of a mining lease granted through auction may win and dispose the mineral discovered only after inclusion of such discovered mineral in the mining lease deed:

Provided further that holder of a mining lease not granted through auction shall have no right over the discovered mineral and shall not dispose of such mineral. In such case the State Government may exercise its right of pre-emption with respect to such mineral and pay to the holder of mining lease cost of production for such mineral.

(3) A mining lease may contain such other conditions as the State Government may deem necessary in regard to the following, namely:

- (a) the time-limit, mode and place of payment of rents and royalties;
- (b) compensation for damage to land in respect of which the lease has been granted;
- (c) restrictions regarding felling of trees on unoccupied and unreserved Government land;
- (d) the restriction of surface operations in any area prohibited by any authority;
- (e) the notice by lessee for surface occupation;
- (f) the provision of proper weighing machines;
- (g) facilities to be given by the lessee for working other minerals in the leased area or adjacent area;
- (h) the entering and working in a reserved or protected forest;
- (i) the securing of pits and shafts;

- (j) the reporting of accidents;
- (k) indemnity to Government against the claim of a third party for any damage, injury or disturbance caused to him by the lessee;
- (l) the delivery of possession of lands and mines on the surrender, expiration or termination of the lease;
- (m) the time limit for removal of mineral, ore, plant, machinery and other properties from the lease hold area after expiration, termination, surrender or abandonment of the mining lease;
- (n) the forfeiture of property left after termination of the lease;
- (o) the power to take possession of the plant, machinery, premises and mines in the event of war or emergency; and
- (p) filing of civil suits or petitions relating to disputes arising out of the area under lease:

Provided that in case of a mining lease granted through auction, the State Government shall specify such conditions in the tender document for auction for grant of mining lease.

(4) The State Government may, either with the previous approval of the Central Government or at the instance of the Central Government, impose such further conditions as may be necessary in the interests of mineral development.

(5) The minimum area for grant of mining lease shall not be less than five hectares.

(6) When a mining lease is granted by the State Government, arrangements shall be made by the State Government at the expense of the lessee for the survey and demarcation of the area granted under the lease and survey of area leased shall be conducted by total station and differential global positioning system.

(7) Subject to the conditions mentioned in this rule, the lessee shall, with respect to the land leased to him, have the right for the purpose of mining operations on that land –

- (a) to work the mines;
- (b) to sink pits and shafts and construct buildings and roads;
- (c) to erect plant and machinery;
- (d) to quarry and obtain building and road materials and make bricks;
- (e) to use water and take timber;
- (f) to use land for stacking purpose;
- (g) to do any other thing specified in the lease.

(8) If the lessee does not allow entry or inspection under clause (f), (g) or (h) of sub-rule (1), the State Government shall give notice in writing to the lessee requiring him to show cause within such time as may be specified in the notice why the lease should

Non-operative Pit of M.L. NO. 24/97.

ANNEXURE-7



Supply of R.O. Treated water by  
M/S Shee Cement Limited.

ANNEXURE- 8



# कार्यालय उपखण्ड अधिकारी मसूदा (अजमेर) राज.

कमांक / न्याय / 2022 / 2096  
निमित्त:-

दिनांक:- 26-04-2022

श्रीमान जिला कलक्टर महोदय  
अजमेर

विषय:- श्री सीमेन्ट लिमिटेड अन्धेरी देवरी के विरुद्ध प्रस्तुत ज्ञापन दिनांक 22.02.2022 संबध में रिपोर्ट भिजवाने वावत।

प्रसंग:- श्रीमान के आदेश कमांक / कअ / एफ.12(सी) राजस्व / 2022 / 79 दिनांक 25.02.2022 के संदर्भ में।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि श्रीमान के प्रासंगिक आदेश के द्वारा श्रीमति मीनू कंवर राठौड़, प्रधान, पंचायत समिति मसूदा जिला अजमेर के द्वारा श्री सीमेन्ट लिमिटेड अन्धेरी देवरी के विरुद्ध प्रस्तुत ज्ञापन दिनांक 22.02.2022 के संबध में श्री सीमेन्ट लिमिटेड, ग्राम अंधेरी देवरी तहसील मसूदा द्वारा स्वीकृत खनन एरिया के बाहर अवैध खनन करने, प्रदूषण फैलाने, भू जल दोहन एवं अन्य गम्भीर शिकायतों की जांच हेतु उपखण्ड अधिकारी मसूदा को अध्यक्ष, खनिज अभियन्ता, खान एवं भूविज्ञान विभाग अजमेर को सदस्य सचिव एवं वरिष्ठ भूजल वैज्ञानिक, भूजल विभाग, अजमेर एवं अधिशाषी अभियन्ता एवं क्षेत्रीय अधिकारी प्रदूषण नियन्त्रण बोर्ड, किशनगढ़ जिला अजमेर को सदस्य बनाया जाकर कमेटी का गठन किया जाकर परस्पर समन्वय एवं समर्पक कर मौका निरीक्षण विस्तृत संयुक्त रिपोर्ट एवं सुझाव प्रस्तुत किये जाने हेतु निर्देशित किया गया है।

उक्त सबध में गठित संयुक्त कमेटी के द्वारा दिनांक 14.03.2022 को कमेटी में गठित कमेटी सदस्य सचिव एवं सदस्यों के साथ ज्ञापन में वर्णित श्री सीमेन्ट लिमिटेड, ग्राम अंधेरी देवरी तहसील मसूदा द्वारा स्वीकृत खनन एरिया के बाहर अवैध खनन करने, प्रदूषण फैलाने, भू जल दोहन एवं अन्य गम्भीर शिकायतों की जांच हेतु मौके का निरीक्षण किया गया, उपखण्ड अधिकारी मसूदा के द्वारा शिकायतकर्ता प्रधान एवं सरपंच श्यामगढ़ को भी शिकायत की जांच के दौरान मौके पर उपस्थित रहने हेतु सूचित किया गया किन्तु वे उपस्थित नहीं हुए। मौका जांच स्थिति के अनुसार विभागों ने रिपोर्ट तैयार की गई, साथ ही ज्ञापन में वर्णित शिकायत के सबध में श्री सीमेन्ट कम्पनी से कर्मचारियों के पदस्थापन एवं कम्पनी सामाजिक दायित्व रिपोर्ट प्राप्त की गई, जिसके अनुसार ज्ञापन में वर्णित शिकायत की बिन्दुवार रिपोर्ट निम्नुसार है-

- 1- ज्ञापन के बिन्दू संख्या 01 के संबध में श्री सीमेन्ट कम्पनी की रिपोर्ट दिनांक 16.03.2022 से प्राप्त कर्मचारियों के पदस्थान की सूचना के अनुसार श्री सीमेन्ट कम्पनी में कुल 2526 कर्मचारी कार्यरत है, जिनमें से 986 कर्मचारी मसूदा तहसील, 770 कर्मचारी ब्यावर तहसील तथा 615 कर्मचारी राजस्थान राज्य के एवं 155 कर्मचारी अन्य राज्यों के कार्यरत होना बताया गया है। (प्रति संलग्न है)

ज्ञापन के बिन्दू संख्या 02 के संबध में श्री सीमेन्ट कम्पनी के द्वारा प्रस्तुत सी.एस.आर रिपोर्ट के अनुसार श्री सीमेन्ट कम्पनी के द्वारा वित्त वर्ष 2020-21 में कुल 7,06,32,162/- रुपये सामाजिक कार्यों, शिक्षा, विकास, पर्यावरण संरक्षण, ग्रामीण विकास, खेल प्रसार गतिविधियों एवं सड़क मरम्मत सहयोग हेतु खर्च किये हैं। (प्रति संलग्न है)

3-ज्ञापन के बिन्दू संख्या 03 के संबध में अधिशाषी अभियन्ता एवं क्षेत्रीय अधिकारी प्रदूषण नियन्त्रण बोर्ड, किशनगढ जिला अजमेर ने रिपोर्ट प्रस्तुत की है कि मैसर्स श्री सीमेन्ट लिमिटेड से किसी भी प्रकार का रसायन युक्त प्रदूषित जल न तो उत्पन्न होता है और न ही कहीं निस्त्रावित किया जाता है तथा उद्योग द्वारा जनित डस्ट एवं वायु प्रदूषण की रोकथाम हेतु उचित व्यवस्था स्थापित की गई है। जिसकी समय समय पर जांच उनके कार्यालय एवं मुख्यालय स्तर से की जाती है। राज्य मण्डल के द्वारा श्री सीमेन्ट उद्योग की सम्पूर्ण वायु गुणवत्ता की जांच दिसम्बर 2021 में की गई थी, जो निर्धारित मानकों के अनुरूप पायी गई। साथ ही श्री सीमेन्ट कम्पनी द्वारा प्रदूषण नियंत्रण की उचित व्यवस्था हेतु डस्ट कलस्टर्स, कवर शेड, पानी का छिड़काव एवं हरित पट्टिका का विकास किया है। तथा अवगत कराया कि वेस्ट हीट रिकवरी बॉयलर्स, एयर कूल्ड कंडेशनर्स इत्यादि की स्थापना से प्रदूषण के साथ कार्बन के उत्सर्जन को रोकने में मददगार है। (क्षेत्रीय अधिकारी प्रदूषण नियन्त्रण बोर्ड, किशनगढ की रिपोर्ट संलग्न है)

4-ज्ञापन के बिन्दू संख्या 04 के संबध में खनिज अभियन्ता, खान एवं भू विज्ञान विभाग अजमेर के द्वारा दिनांक 14.03.2022 को मौका निरीक्षण के अनुसार रिपोर्ट प्रस्तुत की है कि शिकायत में वर्णित वर्षों पुराना श्यामगढ किला एवं शिव कुण्ड है, उस जगह श्री सीमेन्ट लिमि0 द्वारा लीज कराना बताया गया है तथा जांच के अनुसार शिव कुण्ड, खनन पट्टा संख्या 3/2013 के लीज क्षेत्र के अन्दर आता है एवं वर्षों पुराने श्यामगढ किले के परकोटे की दीवार का कुछ हिस्सा उक्त खनन पट्टा क्षेत्र में आता है तथा मौके पर उक्त दोनो स्थान खनन पट्टों में वर्तमान वर्किंग पिट से लगभग 2 किलोमीटर दूर स्थित है, जिससे कि उक्त दोनों स्थानों पर खनन से प्रभाव संभावित नहीं है। (खनिज अभियन्ता, खान एवं भू विज्ञान विभाग अजमेर की रिपोर्ट की प्रति संलग्न है)

5-ज्ञापन के बिन्दू संख्या 05 के संबध में खनिज अभियन्ता, खान एवं भू विज्ञान विभाग अजमेर ने रिपोर्ट प्रस्तुत की है कि खनन पट्टा संख्या 24/1997 क्षेत्रफल 8.568 वर्ग किमी एवं खनन पट्टा संख्या 03/2013 जो कि क्षेत्रफल 448.50 हैक्टेयर श्री सीमेन्ट लिमि0 के पक्ष में प्रभावशील है। उक्त खनन पट्टा क्षेत्रों में से खनन पट्टा संख्या 03/2013 के क्षेत्र में ग्राम श्यामगढ के आबादी के मकान अवस्थित है, जो कि खनन पट्टा क्षेत्र में वर्किंग पिट से लगभग 700 मीटर की दूरी पर स्थित है। इसी प्रकार खनन पट्टा संख्या 24/1997 में वर्तमान वर्किंग पिट से ग्राम लूलवा की आबादी लगभग 380 मीटर दूरी पर है एवं पुराने वर्किंग पिट से ग्राम लूलवा की आबादी लगभग 800 मीटर की दूरी पर स्थित है। उक्त सभी ग्राम खनन पट्टा क्षेत्र के अन्दर आते हैं, तथा उक्त दोनों खनन पट्टा क्षेत्र में खनन पिट अवस्थित है। ग्राम खीमपुरा, नाड़ी एवं झाक के आंशिक खसरे लीज क्षेत्र के अर्न्तगत आते हैं।

ज्ञापन के बिन्दू संख्या 06 के संबध में खनिज अभियन्ता ,खान एवं भू विज्ञान विभाग अजमेर की रिपोर्ट के अनुसार खनन पट्टा संख्या 24/1997 के क्षेत्र में एक बड़े पिट में पानी भरा हुआ मिला,जिसका उपयोग खनन पट्टे में पौधारोपण एवं डस्ट सप्रेसन के काम में कम्पनी द्वारा उपयोग किया जा रहा है। तथा अवगत कराया कि एम.सी.आर 2016 के नियम 12 (7) के अनुसार पिट के पानी का उपयोग पट्टेधारी द्वारा किया जा सकता है।

- 7-ज्ञापन के बिन्दू संख्या 07 के संबध में खनिज अभियन्ता ,खान एवं भू विज्ञान विभाग अजमेर ने रिपोर्ट प्रस्तुत की है कि खनन पट्टा संख्या 03/2013 से खनिज के वाहन भरकर खनन पट्टा संख्या 24/1997 में स्थित केशर पर आते है जिसके दौरान वाहनों द्वारा ग्राम नीमगढ के खसरा संख्या 5348 एवं 5336 में स्थित कच्चे रास्ते का उपयोग किया जाता है, जिसके रखरखाव का कार्य श्री सीमेण्ट के द्वारा अपने सी.एस.आर के अर्न्तगत किया जाता है। तथा खनन पट्टा क्षेत्र से खनिज के ओवर लोड वाहनों के निर्गमन के संबध में श्रीमान के माध्यम से जिला परिवहन अधिकारी को पाबन्द कराने हेतु रिपोर्ट प्रस्तुत की है।
- 8-ज्ञापन के बिन्दू संख्या 08 के संबध मे कमेटी सदस्य अधिशाषी अभियन्ता एवं क्षेत्रीय अधिकारी प्रदूषण नियन्त्रण बोर्ड ,किशनगढ जिला अजमेर की रिपोर्ट के अनुसार श्री सीमेण्ट लिमि. से किसी भी प्रकार का रसायनयुक्त प्रदूषित जल न तो उत्पन्न होता है और न ही कहीं निस्त्रावित किया जाता है। उक्त उद्योग द्वारा ZLD (Zero Liquid Discharge) स्टेटस अर्जित किया जाता है।
- 9-ज्ञापन के बिन्दू संख्या 09 के संबध में खनिज अभियन्ता ,खान एवं भू विज्ञान विभाग अजमेर ने रिपोर्ट प्रस्तुत की है कि कार्यालय खनि अभियन्ता ब्यावर से प्राप्त तथ्यात्मक रिपोर्ट /रिकार्ड के अनुसार खनन पट्टा संख्या 24/1997 एवं खनन पट्टा संख्या 03/2013 अरावली पर्वत श्रृंखला में नही आते है।
- 10-ज्ञापन के बिन्दू संख्या 10 के संबध में कमेटी सदस्य अधिशाषी अभियन्ता एवं क्षेत्रीय अधिकारी प्रदूषण नियन्त्रण बोर्ड ,किशनगढ जिला अजमेर ने रिपोर्ट प्रस्तुत की है कि श्री सीमेण्ट लिमि. द्वारा मानकों के अनुरूप 33 प्रतिशत से अतिरिक्त हरित पट्टिका का विकास किया हुआ है।
- 11-ज्ञापन के बिन्दू संख्या 11 के संबध में खनिज अभियन्ता ,खान एवं भू विज्ञान विभाग अजमेर ने रिपोर्ट प्रस्तुत की है कि खनन पट्टा संख्या 24/1997 में जो एनिकट स्थित है, वो पहाड़ी की ढलान पर स्थित है, जिसमें पहाड़ी की ढलान पर बहकर आने वाला पानी एकत्रित होता है, जिसके कारण बहाव क्षेत्र अवरोधित नही होता है।
- 12-ज्ञापन के बिन्दू संख्या 12 के संबध में खनिज अभियन्ता ,खान एवं भू विज्ञान विभाग अजमेर ने रिपोर्ट प्रस्तुत की है कि खनन पट्टा क्षेत्र के अधिकांश सीमा पिल्लर लगे हुए है, परन्तु कई जगह पर जीर्ण-शीर्ण/क्षतिग्रस्त अवस्था में पाये गये एवं उनमें स्थित वर्किंग पिटों में कई जगहों पर तारबंदी नही की गयी है।

न के बिन्दू संख्या 13 के संबंध में खनिज अभियन्ता ,खान एवं भू विज्ञान विभाग अजमेर की रिपोर्ट के अनुसार खनन पट्टा संख्या 03/2013 में पश्चिमी दिशा में स्थित ग्राम नीमगढ में स्थित श्री शकरू पुत्र श्री नजरू काठात एवं श्री बुद्धा पुत्र श्री बादर काठात के मकान देखे गये। उक्त दोनों मकान लीज क्षेत्र के अन्दर स्थित पाये गये। दोनों मकानों में मकानों की बाहरी दीवारों को देखने पर किसी भी प्रकार की दरारें नहीं पाई गई। उक्त दोनों खनन पट्टों में ब्लास्टिंग करने हेतु नियमानुसार खान सुरक्षा निदेशालय से अनुमति लेकर कन्ट्रोल ब्लास्टिंग की जा रही है। नीमगढ से श्यामगढ जाने वाली पक्की सड़क से 160 मीटर दूरी पर खनन पट्टा संख्या 03/2013 में खनन कार्य किया जा रहा है जो कि एम.सी.आर के नियमानुसार सार्वजनिक स्थान, नेशनल हाईवे, पक्का निर्माण से 50 मीटर दूरी पर खनन कार्य किया जा सकता है। कमेटी सदस्य एवं वरिष्ठ भूजल वैज्ञानिक, भू जल विभाग, अजमेर ने दिनांक 14.03.2022 को श्री सीमेण्ट लिमिटेड के खनन क्षेत्र में बने Pit (गडडों) के पानी के सैम्पल की जांच के अनुसार chemical data रिपोर्ट प्रस्तुत की है। जिसके अनुसार श्री सीमेण्ट द्वारा भू जल निकासी के कारण भू जल स्तर पर कोई प्रभाव नहीं है। तथा मसूदा ब्लॉक में भू जल के रासायनिक मानकों में किसी प्रकार का कोई बदलाव नहीं आया है। (प्रति संलग्न)

- 14-ज्ञापन के बिन्दू संख्या 14 के संबंध में श्री सीमेन्ट कम्पनी के द्वारा प्रस्तुत सी.एस.आर रिपोर्ट के अनुसार श्री सीमेन्ट कम्पनी के द्वारा वित्त वर्ष 2020-21 में कुल 7,06,32,162/- रुपये सामाजिक कार्यों, शिक्षा, विकास, पर्यावरण संरक्षण, ग्रामीण विकास, खेल प्रसार गतिविधियों एवं सड़क मरम्मत सहयोग हेतु खर्च किये हैं, परन्तु कम्पनी से प्राप्त सी.एस.आर रिपोर्ट में तहसील मसूदा की किन ग्राम पंचायतों, ग्रामों में कार्य कराया गया का विवरण नहीं है।
- 15-ज्ञापन के बिन्दू संख्या 15 के संबंध में खनिज अभियन्ता ,खान एवं भू विज्ञान विभाग अजमेर ने रिपोर्ट प्रस्तुत की है कि बीसलपुर पेयजल का उपयोग श्री सीमेण्ट के प्लांट क्षेत्राधिकार में स्थित श्री सीमेण्ट की आवासीय कॉलोनियों में सप्लाई होता है।
- 16-ज्ञापन के बिन्दू संख्या 16 के संबंध में खनिज अभियन्ता ,खान एवं भू विज्ञान विभाग अजमेर ने रिपोर्ट प्रस्तुत की है कि सिलिकोसिस रोगियों के इलाज हेतु मुआवजा राज्य सरकार द्वारा समय समय पर जिला स्तर से दिया जा रहा है तथा खनन पट्टों पर डस्ट स्प्रेडर का उपयोग किया जा रहा है, एवं कर्मचारियों द्वारा पर्सनल प्रोटेक्शन इक्यूपमेंट का उपयोग किया जाता है।
- 17-ज्ञापन के बिन्दू संख्या 17 के संबंध में खनिज अभियन्ता ,खान एवं भू विज्ञान विभाग अजमेर ने रिपोर्ट प्रस्तुत की है कि जन-प्रतिनिधियों एवं ग्रामीणों द्वारा की जाने वाली शिकायतों का निस्तारण खनि अभियन्ता ब्यावर द्वारा समय समय पर किया जा रहा है।

उक्त कम में निवेदन है कि श्रीमान के निर्देशानुसार श्री सीमेन्ट लिमिटेड ,ग्राम अंधेरी देवरी तहसील मसूदा द्वारा स्वीकृत खनन एरिया के बाहर अवैध खनन रोकने, प्रदूषण फैलाने, भू जल दोहन एवं अन्य गम्भीर शिकायतों की गठित कमेटी के द्वारा जांच करने पर कमेटी सदस्यों से प्राप्त रिपोर्ट एवं कम्पनी से प्राप्त कर्मचारियों के पदस्थान की सूचना एवं कम्पनी सामाजिक दायित्व रिपोर्ट के अनुसार श्री सीमेण्ट लिमिटेड कम्पनी में मसूदा ब्लॉक के 986 कर्मचारी कार्यरत है तथा कम्पनी के द्वारा कम्पनी को आवंटित खनन क्षेत्र में निर्धारित मानकों के अनुसार खनन एवं जल दोहन कार्य किया जा रहा है।

- शिकायत के संबध में जांच कमेटी सदस्यों रो प्राप्त रिपोर्ट के अनुसार कम्पनी को उनके खनन क्षेत्र में निम्नानुसार कार्य करवाये जाने हेतु निर्देशित किया जाना उचित होगा-
- 1-कम्पनी उसके खनन क्षेत्र में अधिकाधिक पौधारोपण करे।
  - 2-कम्पनी उसके खनन क्षेत्र में स्थापित सीमा पिल्लरों की मरम्मत एवं वर्किंग पिटां की तारबन्दी कराये।
  - 3-जिला परिवहन अधिकारी कम्पनी के खनन क्षेत्र में ओवरलोड वाहनों के निर्गमन के संबध में सतत निगरानी कार्यवाही करे।

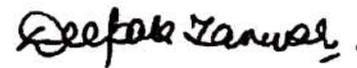
अतः रिपोर्ट श्रीमान की सेवामें आवश्यक कार्यवाही हेतु सादर प्रेषित है।

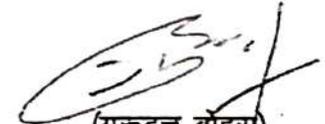
संलग्न:-

- 1-श्री सीमेन्ट की कर्मचारियों के पदस्थापन एवं सी.एस.आर रिपोर्ट
- 2-खनिज अभियन्ता ,खान एवं भूविज्ञान विभाग अजमेर की रिपोर्ट
- 3-वरिष्ठ भूजल वैज्ञानिक, भूजल विभाग, अजमेर की रिपोर्ट
- 4-क्षेत्रीय अधिकारी प्रदूषण नियन्त्रण बोर्ड,,किशनगढ की रिपोर्ट

  
(प्रियंका बड़गुजर)  
अध्यक्ष जांच कमेटी एवं  
उपखण्ड अधिकारी मसूदा  
**उपखण्ड अधिकारी**  
मसूदा ( अजमेर )

  
(पुष्पेन्द्र सिंह)  
कमेटी सदस्य सचिव  
-खनिज अभियन्ता ,खान एवं  
भूविज्ञान विभाग अजमेर

  
(दीपक तँवर)  
कमेटी सदस्य  
अधिसापी अभियन्ता एवं  
क्षेत्रीय अधिकारी प्रदूषण  
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(गुरुदत्त बोहरा)  
कमेटी सदस्य  
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विभाग, अजमेर

श्रीमती मीनू कंवर राठोड़

प्रधान

पंचायत समिति मसूदा, जिला-अजमेर

सत्यमेव जयते



ANNEXURE-10...

दूरभाष नं. 01462-266804

मो. 9929627111, 8104074107

E-Mail : pomasuda@gmail.com

क्रमांक :

दिनांक 17-03-22

राष्ट्रीय हरित अधिकरण  
कैंप श्री सीमेंट लि., अंधेरी देवरी

विषय : फिल्ड विजिट की रिपोर्ट।

श्रीमान,

निवेदन है कि कुछ सदस्यों की शिकायत पर अधोहस्ताक्षरकर्ता द्वारा श्री सीमेंट के विरुद्ध एक शिकायत माननीय राष्ट्रीय हरित अधिकरण के समक्ष पेश की गई।

वास्तविक स्थिति जानने हेतु मसूदा पंचायत समिति के प्रतिनिधि सदस्यों एवं मैंने श्री सीमेंट लिमिटेड कंपनी फेक्ट्री, लूलवा माईंस, श्यामगढ़ माईंस, नीमगढ़ माईंस की फिल्ड विजिट की जिसकी रिपोर्ट पेश है।

काम करने वाले लोगों ने बताया कि अधिकांश श्रमिक अजमेर जिले के ही हैं। प्रदूषण के नियंत्रण के लिए माकूल व्यवस्था है। प्रदूषण नहीं हो इसके लिए ऊंचाई पर चिमनियां हैं। बैग हाऊस पाए गए। पक्की सड़कें हैं, सफाई के लिए ऑटोमेटिक मशीनें हैं जिससे धूल नहीं उड़े। माईंस की सड़कों पर पानी छिड़का जाता है।

माईंस के पट्टों व अन्य शासकीय अनुमति के कागज देखे। वाहनों के परमिट, आर. सी., प्रदूषण प्रमाण पत्र भी चेक किए दिखाए। रिकॉर्ड संतोषजनक पाया गया।

माईंस की परिधि में स्थित एनीकट भी देखे और उन पर मलबा नहीं पाया गया। काम करने वाले लोगों ने बताया कि क्लॉस्टिंग की प्रक्रिया से कंपनी के बराबर होता है। हालांकी माईंस के लीज के निकट जो घर हैं वहां कंपनी होता होगा। कंपनी और उनके बीच आपसी सहमति बनकर हटना बाकी है।

बिसलपुर के पानी की अलग व्यवस्था है वह पानी कंपनी की आवासीय कोलोनी में स्थित क्वार्टरों में ही दिया जा रहा है। माईंस पिट के पानी से प्लांटेशन को पानी दिया जा रहा है।

इस प्रकार कंपनी द्वारा पर्यावरण बचाव के लिए सभी संभव उपाय व प्रयास किए गए हैं तथा पर्यावरण को क्षतिग्रस्त करने की हमारी शिकायत भ्रम मात्र थी। इसमें सत्यता नहीं पाई गई।

अब वास्तविक स्थिति की रिपोर्ट आपको पेश है। आपकी विभागीय रिपोर्ट में हमारी विजिट रिपोर्ट को समाविष्ट करने का निवेदन है।

प्रधान  
पंचायत समिति मसूदा

मीनू कंवर  
प्रधान  
पंचायत समिति मसूदा  
जिला-अजमेर (राज.)

Planation Photographs of Shyamgarh-Neemgarh Mines (M.L No. 08/99)



**Sheopura Kesarpura Limestone Mines (M.L No. 24/97)**

1. Planation at Haul Road



2. Planation at Haul road



2. Plantation at backfilled area:



3. Planation at Waste dump yard:

